

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT NEW
DELHI**

ORIGINAL APPLICATION NO. 1050 OF 2024

IN THE MATTER OF:-

Ritisha Gond Applicant

Versus

Union of India and others Respondents

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[Signature]

Respondent No. 15

Date: 18/02/2025

Place: New Delhi

Through

[Signature: Vivek Kumar Verma]

Counsel for the Respondent No. 15

Vivek Kumar Verma,
Prabha Sharma & Roshini
(Advocates)

Chamber No. 976, Patiala House Court,
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Mob: 9910307300,

For **SHRIPAD Law Firm**
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT NEW
DELHI**

ORIGINAL APPLICATION NO. 1050 OF 2024

IN THE MATTER OF:-

Ritisha Gond Applicant

Versus

Union of India and others Respondents

REPLY ON BEHALF OF RESPONDENT NO. 15, M/S. RADHE

RADHE ENTERPRISES.

PRELIMINARY SUBMISSIONS:

1. That the facts, grounds averments taken in the present petition filed by the applicant are denied categorically and none of the statements/facts stated under the petition is denied to be admitted unless admitted specifically.
2. That the present petition filed by the applicant is devoid of specific allegations and contains generalized claims against all mining leaseholders in District Sonbhadra, Uttar Pradesh. Respondent no. 15 has been unnecessarily implicated without any evidence.
3. That the Original Application filed by the applicant contains vague

and unsubstantiated allegations aimed generally against all mining Leaseholders in District Sonbhadra, Uttar Pradesh. Respondent no.15 has been wrongfully implicated without any evidence of wrongdoing.

4. That the answering Respondent has complied with all statutory and regulatory requirements for the operation of its mining lease. Respondent no.15 has always adhered to applicable environmental norms and laws and has never engaged in any illegal or unauthorized activity.
5. That Respondent no.15 is a leaseholder for Dolostone mining on Arazi No. 5006(Ka), Village Billi Markundi, Tehsil Robertsganj, District Sonbhadra, Uttar Pradesh for mining lease period of 10 years from 16.12.2022 to 15.12.2032. This lease was granted by the District Magistrate, Sonbhadra, U.P. on 16.12.2022 through mining lease agreement dated 16.12.2022 with the respondent no.15. The mining lease was granted after thorough inspection, scrutiny, and clearance from competent authorities. A true photocopy of the Mining Lease agreement dated 16.12.2022 is annexed herewith as **Annexure-R/1. (Pg. 16 to 32)**

6. That the mining lease of respondent no.15 has valid CTO issued by SPCB vide ref. No. 172591/U PPCB/Sonbhadra(U PPCBRO)/CTO/ both/SONBHADRA/2022 dated 22.12.2022, which is valid up to 31.12.2026. A true photocopy of CTO dated 22.12.2022 is annexed herewith as **Annexure-R/2. (Pg. 33 to 37)**
7. That State level Environment Impact Assessment Authority (SEIAA) had issued Environmental Clearance vide EC Identification no. EC22B000UP110102 dated 14.12.2022 for dolostone at Arazi No. 5006(Ka), Billi Markundi, Post & Tehsil-Obra, District-Sonbhadra. A true photocopy of EC by SEIAA dated 14.12.2022 is annexed herewith as **Annexure-R/3. (Pg. 38 to 48)**
8. That a notice was issued by the Head Office of U PPCB, Lucknow for show cause under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 dated 18.11.2024. After receiving the said notice, the respondent no. 15 requested to the concern department on 17.12.2024 to inspect again the mining area of the respondent no. 15 and assured for compliance all the directions. The respondent no.15 also fulfilled the requirement of plantation. A true photocopy of the notice dated 18.11.24 and letter dated 17.12.2024 with google

photographs of the mining site are annexed herewith as **Annexure-R/4 (Colly). (Pg. 49 to 56)**

9. That the Director Geology and Mining, Lucknow, Uttar Pradesh issued letter dated 14.07.2023 to the District Magistrate, Sonbhadra for taking action against those leaseholder who were doing illegal mining in District-Sonbhadra. It is pertinent to mention here that an allegation was raised by the applicant in his petition before Hon'ble NGT that name of the respondent no.15 was also in that list and due to that list, the District Magistrate, Sonbhadra imposed penalty of Rs. 88,40,750/- upon the respondent no.15. But, this is a fake allegation raised by the applicant upon the respondent no.15. The true and correct fact is that the name of the respondent no.15 i.e. M/s. Radhe Radhe Enterprises was not mentioned in the list of letter dated 14.07.2023 which was posted by the Director Geology and Mining, Lucknow, Uttar Pradesh to the District Magistrate, Sonbhadra. A true photocopy of the letter dated 14.07.2023 issued by Director Geology and Mining, Lucknow is annexed herewith as **Annexure-R/5. (Pg. 57 to 58)**
10. That after receiving the abovesaid letter dated 14.07.2023 from

Director Geology and Mining, Lucknow to the District Magistrate, Sonbhadra. The District Magistrate issued a show cause notice dated 17.07.2023 against the respondent no.15 with bad intentions knowing that the name of the respondent no.15 is not in the list dated 14.07.2023 of those persons who were doing illegal mining and the District Magistrate, Sonbhadra imposed penalty of Rs. 88,40,750/- malafidely and arbitrary upon the respondent no.15. A true photocopy of show Cause Notice vide letter ref. No. 1034/Khanij/2023 dated 17.07.2023 issued by the District Magistrate, Sonbhadra is annexed herewith as **Annexure-R/6. (Pg. 59 to 60)**

11. That show Cause Notice vide letter ref. No. 1034/Khanij/2023 dated 17.07.2023 was issued by the District Magistrate, Sonbhadra against the respondent no. 15 for illegal mining i.e. mining beyond granted mining lease area with malafide intention and the District Magistrate imposed the fine of Rs. 88,40,750/- upon the respondent no.15 arbitrarily and later on the District Magistrate passed order dated 14.08.2023 whereupon the respondent no.15 approached before Hon'ble High Court of Allahabad against the above said

show cause notice for setting aside the same in Writ Petition (Civil) No. 25010/2023 titled M/S. Radhe Radhe Enterprises Vs. State of U.P. and others. In the said case, the Hon'ble High Court of Allahabad vide its order dated 21.11.2023 set aside the arbitrary order of District Magistrate, Sonbhadra and allowed the writ of the respondent no.15. A true photocopy of the order dated 21.11.2023 passed by the Hon'ble High Court of Allahabad is annexed herewith as **Annexure-R/7. (Pg. 61 to 62)**

12. That the Respondent no. 15 has also obtained a valid No-Objection Certificate (NOC) No. NOC027226, for the industrial use of groundwater, valid from 01.05.2023 to 30.04.2028. A copy of the said NOC No. NOC027226 from Ground Water Department is annexed herewith as **Annexure-R/8. (Pg. 63 to 66)**
13. That Respondent no.15 has also obtained valid permit for deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting from the Directorate-General of Mines Safety vide ref. no. 5111944/NZ/Varanasi-Region/Perm/2023/256048 dated 11.06.2023 which shows that the respondent no. 15 not use deep hole. A true photocopy of the said Heavy Earth Moving

Machineries (HEMM) without deep hole drilling & blasting permit dated 11.06.2023 is annexed herewith as **Annexure-R/9. (Pg. 67 to 78)**

14. That, in accordance with regulatory requirements, GPS readings for the approved mining lease area Arazi No. 5006(ka) which was issued by the District magistrate, Sonbhadra is also taken by the lease holder. A copy of the said GPS reading is annexed herewith as **Annexure-R/10. (Pg. 79)**
15. That Forest Officer of the Kaimur Wildlife Department vide his ref letter no. 2246/334 dated 29.01.2021 issued a letter to district Magistrate, Sonbhadra wherein the forest officer released a list of those area/arazi of Tahsil Obra which is not come in the Eco sensitive zone of kaimur wildlife area. According to the said list the mining area of the respondent no. 15 is mentioned in the serial no. 23 of the concern list. As a result, the Hon'ble Supreme Court's order prohibiting mining within 1 km of a national park or wildlife sanctuary boundary does not apply to the answering Respondent no. 15. Despite it, press release dated 19.09.2024 issued by the office of District Magistrate (**DSR Report**) which shows that the mining area

of the respondent no. 15 is out from the eco-sensitive zone and eligible for mining. A copy of the said letter dated 29.01.2021 and press release dated 19.09.2024 issued by the office of District Magistrate (**DSR Report**) are annexed herewith as **Annexure-R/11 (Colly)**.

16. That it is also pertinent to mention here that the gazette notification dated 15.06.2020 issued by Government of Uttar Pradesh (Environment Forest and Climate Change Anubhag-2) declaring various Gata numbers of village Billi Markundi, Pargana Agori, Tehsil Obra, District Sonbhadra as reserve forest under section 20 of the Forest Act, 1927. The Arazi No. 5006(Ka) of village Billi Markundi, Pargana Agori, Tehsil Obra, District Sonbhadra is issued to respondent no.15 and the same is not reserve Forest under section 20 of the Forest Act, 1927. The abovesaid Arazi no. 5006(Ka) of respondent no.15 is not in the notification dated 15.06.2020 which is filed by the applicant as annexure no.3 in her petition.
17. That the photocopies of Google Map showing the distance of stone quarries from residential area/public annexed here as annexure no. 6 and 7 by the applicant are not belong to the locality/area of

respondent no.15. Despite it, the applicant also not filed any supportive certificate under section 63(4)(c) of BSA, 2023 (65-B certificate of evidence act) just to show the authenticity/genuineness of the photographs.

18. That the photocopy of the FIR No. 100 dated 27.05.2023 filed by the applicant in her petition as annexure no. 8 has no concern with the respondent no.15 as the neither the respondent no.15 nor the its proprietor is accused in the said FIR.
19. That the Applicant has raised generalized concerns against mining leaseholders in the region without providing specific evidence against Respondent No.15. The allegations are vague, speculative, and lack factual foundation.
20. That Respondent No. 15 has maintained compliance with all environmental, regulatory, and legal requirements. It has never been subject to any penalties or adverse findings from the authorities regarding its mining operations despite show cause notice dated 17.07.2023 and the same has been set aside by the Hon'ble High Court of Allahabad through order dated 21.11.2023.
21. That Respondent No. 15 conducts its operations responsibly, adhering to all conditions imposed by the authorities, and has taken

all necessary measures to prevent environmental degradation.

22. In conclusion, the allegations made by the Applicant against Respondent No. 15 are baseless, unfounded, and legally incorrect. Respondent No. 15 has adhered to all legal and regulatory requirements, and there is no evidence to suggest any involvement in illegal mining or violations of the law. Therefore, the present petition should be dismissed with respect to Respondent No. 15.

PRAYER:

In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Dismiss the Original Application No. 1050 of 2024 filed against Respondent No. 15, M/s. Radhe Radhe Enterprises; and/or;
- b) Pass any other order or direction that this Hon'ble Tribunal may deem fit and proper in the interest of justice.

Date: 18/02/2025

Place: New Delhi

Through

Counsel for the Respondent No. 15

Vivek Kumar Verma,
Prabha Sharma & Roshini
(Advocates)

Chamber No. 976, Patiala House Court,
New Delhi-110001

Mob: 9910307300,

For **SHRIPAD Law Firm**

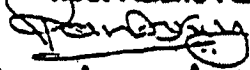
www.shripadadvocates.com

Email: shripadadvocates@gmail.com

TO WHOM IT MAY CONCERN

I, Ram Asrey Agrahari, S/o. Hari Ram Agrahari, partner of M/s. Radhe Radhe Enterprises, R/o. 79, Chudi Gali, Ward-03, Parshoi, Tehsil Obra, District Sonbhadra, Uttar Pradesh-231219 hereby authorizing to Ishtiyak Khan aged about 48 years, S/o. Late Sultan Khan, R/o. Shiv Nagar Colony, Billi Markundi, Obra, District Sonebhadra, Uttar Pradesh – 231219 to file the reply, affidavits, application (if any), vakalatnama and other relevant documents if required in the Original Application no. 1050 of 2024, titled as "Ritisha Gond Vs. Union of India & ors."; pending before Principal Judge, National Green Tribunal, New Delhi on my behalf as well aware with the fact and circumstance of the said case as I am.

M/s. Radhe Radhe Enterprises



Ram Asrey Agrahari

Partner

Partner Of

M/s. Radha Radhe Enterprises



Ishtiyak Khan



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT NEW DELHI

ORIGINAL APPLICATION NO. 1050 OF 2024

IN THE MATTER OF:-

Ritisha Gond Applicant

Versus

Union of India and others Respondents

AFFIDAVIT

I, Ishtiyak Khan aged about 48 years, S/o. Mohd. Sultan Khan, R/o. Tola Khairatiya, Billi Markundi, PO: Billi Mankundi, District: Sonbhadra, Uttar Pradesh at present in Delhi; do hereby solemnly affirm and declare as under:

- 1. That the deponent is A/R of the Respondent No. 15 in the abovesaid matter and well conversant with the facts of matter and hence competent to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel on my instructions and the contents of the same has been read over to me in vernacular.

That the abovesaid statement is my true and bona-fide statement and nothing has been concealed by the deponent.

[Signature]

DEPONENT

11 9 FEB 2025

New Delhi on this February, 2025 that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

[Signature]

DEPONENT

CERTIFIED THAT THE DEPONENT

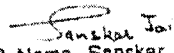
Shri/Smt./Km..... Aged.....
S/o. S/ee. D/o.....
R/o.....
Identified by Shri/S..... at Delhi
Has solemnly affirmed that the contents of the affidavit which have been read & explained to him are true and correct to his knowledge

Oath Commissioner New Delhi

I Identified the deponent who has signed in my presence
The Seal of Oath Commissioner
S.L. No. 21/2024
NITENDRA KUMAR
Advocate
App By. Delhi High Court
Period: 15/2024
To 30/4/2025
Patala House Court New Delhi-110001

2A

Government of Uttar Pradesh

Signature: 
 A.C.C. Name - Sanskar Jain
 A.C.C. Code - UP14757204
 A.C.C. Address - Badhau Chauraha,
 Civil Lines, Robertson-Sonbhadra
 Mobile No. - 9316451488
 License No. - 119

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RADHE RADHE ENTERPRISES PARTNER RAM ASHOK

Article 251 case

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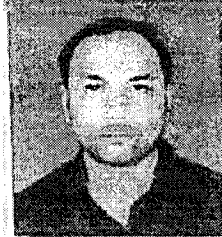
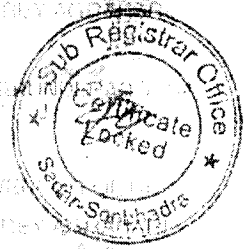
REGISTRAR SONBHADRA

RADHE RADHE ENTERPRISES PARTNER RAM ASHOK

RADHE RADHE ENTERPRISES PARTNER RAM ASHOK

552,83,200

(Five Crore Eighty Three Thousand Two Hundred Eighty)

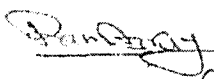
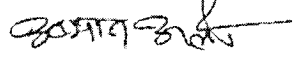


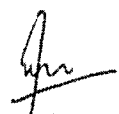
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यह अनुबन्ध आज ~~...~~ दिनांक 16/12/2022 को उत्तर प्रदेश के राज्यपाल (जिन्हें

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 Nikhil Garg
 Arishish
 S S
 मन्त्रालय


 ज्येष्ठ खान अधिकारी
 सोनभद्र


 अपर जिलाधिकारी
 (वि०/रा०) सोनभद्र


 जिलाधिकारी
 सोनभद्र

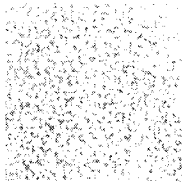
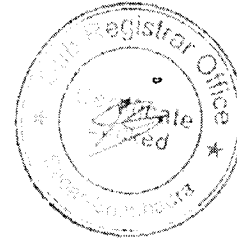
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Government of Uttar Pradesh

e-Stamp

Signature- *Sanskar Jain*
 A.C.C. Name - Sanskar Jain
 A.C.C. Code - UP14757204
 A.C.C. Address - Badhauji Chauraha,
 Civil Lines, Robertsganj-Sonbhadra
 Mobile No. - 9315451488
 License No. - 119

Certificate No. : IN-UP80179400309972U
 Certificate Issue Date : 15 Dec 2023 04:12 PM
 Applicant Name : NAWIMPACC (SV) / up14757204 / ROBLITSGANJ SADARI / UP / SHB
 License Doc. No. : SUBIM / UPU / 1475720453717708523056U
 Licensee Name : RADHE RADHE ENTERPRISES PARTNER RAM ASHNY AGRA / SHB
 License Type of Docum : Article 35 Lease
 Licensee Description : ARAZI NO 5006 KA AREA 3.40 HEC. VILL-BILLI MARKUNDI, PATIGANA, AGORI, TEHSIL-OBRA, DISTRICT-SONBHADRA (UP)
 Registration Fee (INR) :
 Fee Party : DIST MAGISTRATE SONBHADRA BEHALF OF GOVERNMENT OF UP
 Second Party : RADHE RADHE ENTERPRISES PARTNER (RAM ASHNY AGRA) / SHB
 Stamp Duty Paid : RADHE RADHE ENTERPRISES PARTNER RAM ASHNY AGRA / SHB
 Stamp Duty Amount : 100
 (One Hundred only)



(2)

आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे), और

एक पक्ष

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Rambhary

श्रीमान श्री...

Nikhil Garg

Ar Singh

श्री-डॉ. श्री...

श्रीमान श्री...

Jy
 ज्येष्ठ खान अधिकारी
 सोनभद्र

Signature
 अपर जिलाधिकारी
 (वि०/रा०) सोनभद्र

Signature
 जिलाधिकारी
 सोनभद्र

आवेदन सं०: 202201005016751

पट्टा अनुबंध विलेख

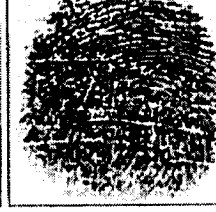
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वर्ष: 2022

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रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

सिद्धार्थ सिंह प्र०
उप निबंधक सदर
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निबंधक लिपिक
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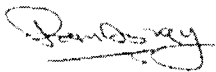
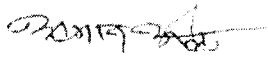
(3)

मे0 राधे राधे इण्टरप्राइजेज पता-चोपन बाजार चोपन सोनभद्र पार्टनर (1) श्री राम आसरे अग्रहरी पुत्र स्व0 हरीराम अग्रहरी निवासी चूड़ी गली, ओबरा, वार्ड नं0-3, परसोई, जनपद-सोनभद्र, (2) श्री उष्मान अली पुत्र श्री मजनू भाई निवासी वार्ड नं0-8, अग्रवाल मार्केट, सेन्दुरिया, चोपन, जनपद-सोनभद्र (3) श्री अनुपम कुमार सिंह पुत्र श्री रामपूर्ति सिंह निवासी ओम चौराहा आदर्श नगर, ओबरा, जनपद-सोनभद्र, (4) श्री निखिल गर्ग पुत्र स्व0 सुरेश गर्ग निवासी-96 मेन मार्केट, चोपन, वार्ड नं0-8, सेन्दुरिया, जनपद-सोनभद्र, (5) श्रीमती इन्दू देवी पत्नी श्री अरविन्द फूले निवासिनी ओम चौराहा, बिल्ली मारकुण्डी, थाना-ओबरा, जनपद-सोनभद्र, (6) मंजू कुमारी सिंह पुत्री श्री जनक सिंह निवासिनी सिन्दुरिया रोड, चोपन, थाना-चोपन, तहसील-ओबरा, जनपद-सोनभद्र मोबाइल नम्बर-9628925394 ई0मेल आई0डी0 abcf6599j@gmail.com (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायार, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)

दूसरा पक्ष

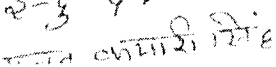
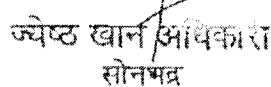
उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह ई-नीलामी में पट्टेदार को वार्षिक खनन योग्य गिट्टी/बोल्डर (डोलो स्टोन) मात्रा 1,12,000 घन मी0 (एक लाख बारह हजार) मात्र मात्रा के खनन एवं परिवहन के लिए रू0 1,234/- (रूपये एक हजार दो सौ चौतीस) मात्र प्रति घन मी0 की दर से प्रथम वर्ष हेतु निर्धारित ई-नीलामी पट्टा की सकल धनराशि रू0 13,82,08,000/- (रूपये तेरह करोड़ बयासी लाख आठ हजार) मात्र एवं इसी दर पर अनुवर्ती/आगामी 10 वर्ष हेतु ई-नीलामी की धनराशि निर्धारित करने के आधार पर राज्य सरकार द्वारा खनन पट्टे के लिए उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के प्रथम अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 3.4000 हेक्टेयर के लिए स्वीकार कर लिया गया है और प्रतिभूति स्वरूप प्रथम वर्ष की कुल धनराशि का पच्चीस प्रतिशत धनराशि रू0 3,45,52,000/- (रूपये तीन करोड़ पैंतालिस लाख बावन हजार मात्र) मात्र की धनराशि चालान सं0-AKV220000779 दिनांक 10.01.2022 द्वारा राज्य सरकार के पास जमा कर दी गयी है।

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Nitish Singh





ज्येष्ठ खान अधिकारी
सोनभद्र

अपर जिलाधिकारी
(वि0/रा0) सोनभद्र

जिलाधिकारी
सोनभद्र

आवेदन सं०: 202201005016751

बही सं०: 1

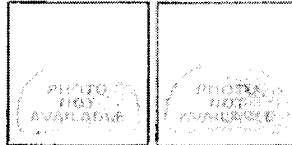
रजिस्ट्रेशन सं०: 13415

वर्ष: 2022

निष्पादन लेखपत्र चाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पदटा दाता: 1

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री जिलाधिकारी, पुत्र श्री 0

ने अपने पद के अधिकार से किया है इसलिए उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं है और लेखपत्र रजिस्ट्रीकरण के लिए स्वीकार किया गया।



पदटा गृहीता: 1

श्री मे०राधे राधे इण्टरप्रा०रामआसरे, पुत्र श्री स्व० हरीराम अग्रहरी

निवासी: चूड़ी गली ओबरा वार्ड नं०-3 परसोई जनपद सोनभद्र

व्यवसाय: व्यापार

पदटा गृहीता: 2



श्री उष्मान अली, पुत्र श्री मजनु भाई

निवासी: वार्ड नं०-8 अग्रवाल मार्केट सेन्दुरिया चोपन-सोनभद्र

व्यवसाय: व्यापार

पदटा गृहीता: 3



श्री अनुपम कुमार सिंह, पुत्र श्री रामपूति सिंह

निवासी: ओम चौराहा आदर्श नगर ओबरा जनपद सोनभद्र

व्यवसाय: व्यापार

पदटा गृहीता: 4



श्री निखिल गर्ग, पुत्र श्री स्व० सुरेश गर्ग

निवासी: 96 मेन मार्केट चोपन वार्ड नं०-8 सेन्दुरिया सोनभद्र

व्यवसाय: व्यापार

पदटा गृहीता: 5



श्रीमती इन्दू देवी, पत्नी श्री अरविन्द फूले

निवासी: ओम चौराहा बिल्डी मारकुण्डी पर०अगोरी तह०ओबरा-सोनभद्र

व्यवसाय: गृहिणी

पदटा गृहीता: 6



श्रीमती मंजू कुमारी सिंह, पुत्री श्री जनक सिंह

निवासी: सिन्दुरिया रोड चोपन सोनभद्र

व्यवसाय: गृहिणी



ने निष्पादन स्वीकार किया। जिनकी पहचान
पहचानकर्ता : 1

श्री नवीन कुमार श्रीवास्तव, पुत्र श्री रामेश्वर प्रसाद श्रीदास्तव

निवासी: 18-260 बिल्ली ओबरा-सोनभद्र

व्यवसाय: व्यापार

पहचानकर्ता : 2



श्री रजीत कुमार पासवान, पुत्र श्री मोती लाल पासवान

निवासी: गार्ड कालोनी दुर्गा मैदान चोपन-सोनभद्र

व्यवसाय: व्यापार

पहचानकर्ता : 2



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

सिद्धार्थ सिंह प्र०

उप निबंधक : सदर

सोनभद्र

17/12/2022

ने की। प्रत्यक्षतः भद्र साक्षियों के मिशान अंगूठे नियमानुसार लिए
गए है।

टिप्पणी :

निबंधक लिपिक सोनभद्र

17/12/2022

प्रिंट करें

(5)

(ऊपर अभिष्टि अनुसूची)

भाग-1

खनन पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जनपद-सोनभद्र में तहसील-ओबरा अन्तर्गत ग्राम-बिल्ली मारकुण्डी स्थित आराजी संख्या-5006क रकबा-3.400 हेक्टेयर, जो यहां संलग्न नक्शे में चिन्हित है और उसे लाल स्याही से रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :-

उत्तर: आराजी संख्या-4968 एवं 4969 की सीमा।
 दक्षिण: आराजी संख्या-4949मि० का सीमा।
 पूरब: आराजी संख्या-5006मि० का शेष भाग।
 पश्चिम: आराजी संख्या-4960 एवं 4952 की सीमा।

अक्षांश (Latitude) व देशान्तर (Longitude)			
'N' Pillar		'E' Pillar	
A	24°28'50.91"N	A	83° 0'53.34"E
B	24°28'47.06"N	B	83° 0'55.08"E
C	24°28'43.78"N	C	83° 0'53.35"E
D	24°28'44.70"N	D	83° 0'47.65"E
E	24°28'46.01"N	E	83° 0'47.75"E
F	24°28'46.61"N	F	83° 0'48.30"E
G	24°28'48.94"N	G	83° 0'48.62"E
H	24°28'50.51"N	H	83° 0'49.22"E
I	24°28'50.46"N	I	83° 0'50.24"E
J	24°28'51.26"N	J	83° 0'51.42"E

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

...6...

Pramod Singh

उत्तम शर्मा

Nikhil Singh

Aravind

2-5/2018

सहायक जिलाधिकारी

ज्येष्ठ खान/अधिकारी
सोनभद्र

अपर जिलाधिकारी
(वि०/रा०) सोनभद्र

जिलाधिकारी
सोनभद्र

(6)

भाग-2

जमा की जाने वाली ई-निविदा की धनराशि
(नियम-27(3))

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये गिट्टी/बोल्डर (डोलो स्टोन) (उपखनिज) के सम्बन्ध में निम्नलिखित नीलामी धनराशि का भुगतान करेगा:-

वर्ष	प्रथम किस्त (12%) व देय तिथि	द्वितीय किस्त (8%) व देय तिथि	तृतीय किस्त (8%) व देय तिथि	चतुर्थ किस्त (8%) व देय तिथि	पंचम किस्त (8%) व देय तिथि	षष्ठम् किस्त (8%) व देय तिथि	सप्तम् किस्त (8%) व देय तिथि	आष्टम् किस्त (8%) व देय तिथि	नवम् किस्त (8%) व देय तिथि	दशम किस्त (8%) व देय तिथि	ग्यारहवीं किस्त (8%) व देय तिथि	बारहवीं किस्त (8%) व देय तिथि	कुल धनराशि (रूपये में)
प्रथम वर्ष	1,65,84,960 01.12.2023	1,10,56,640 01.01.2024	69,10,400 01.02.2024	1,10,56,640 01.03.2024	1,10,56,640 01.04.2024	1,10,56,640 01.05.2024	1,10,56,640 01.06.2024	1,10,56,640 01.07.2024	1,10,56,640 01.08.2024	1,10,56,640 01.09.2024	1,10,56,640 01.10.2024	1,10,56,640 01.11.2024	13,82,08,000
द्वितीय वर्ष	1,65,84,960 01.12.2024	1,10,56,640 01.01.2025	1,10,56,640 01.02.2025	1,10,56,640 01.03.2025	1,10,56,640 01.04.2025	1,10,56,640 01.05.2025	1,10,56,640 01.06.2025	1,10,56,640 01.07.2025	1,10,56,640 01.08.2025	1,10,56,640 01.09.2025	1,10,56,640 01.10.2025	1,10,56,640 01.11.2025	13,82,08,000
तृतीय वर्ष	1,65,84,960 01.12.2025	1,10,56,640 01.01.2026	1,10,56,640 01.02.2026	1,10,56,640 01.03.2026	1,10,56,640 01.04.2026	1,10,56,640 01.05.2026	1,10,56,640 01.06.2026	1,10,56,640 01.07.2026	1,10,56,640 01.08.2026	1,10,56,640 01.09.2026	1,10,56,640 01.10.2026	1,10,56,640 01.11.2026	13,82,08,000
चतुर्थ वर्ष	1,65,84,960 01.12.2026	1,10,56,640 01.01.2027	1,10,56,640 01.02.2027	1,10,56,640 01.03.2027	1,10,56,640 01.04.2027	1,10,56,640 01.05.2027	1,10,56,640 01.06.2027	1,10,56,640 01.07.2027	1,10,56,640 01.08.2027	1,10,56,640 01.09.2027	1,10,56,640 01.10.2027	1,10,56,640 01.11.2027	13,82,08,000
पंचम वर्ष	1,65,84,960 01.12.2027	1,10,56,640 01.01.2028	1,10,56,640 01.02.2028	1,10,56,640 01.03.2028	1,10,56,640 01.04.2028	1,10,56,640 01.05.2028	1,10,56,640 01.06.2028	1,10,56,640 01.07.2028	1,10,56,640 01.08.2028	1,10,56,640 01.09.2028	1,10,56,640 01.10.2028	1,10,56,640 01.11.2028	13,82,08,000
षष्ठम् वर्ष	1,65,84,960 01.12.2028	1,10,56,640 01.01.2029	1,10,56,640 01.02.2029	1,10,56,640 01.03.2029	1,10,56,640 01.04.2029	1,10,56,640 01.05.2029	1,10,56,640 01.06.2029	1,10,56,640 01.07.2029	1,10,56,640 01.08.2029	1,10,56,640 01.09.2029	1,10,56,640 01.10.2029	1,10,56,640 01.11.2029	13,82,08,000
आष्टम् वर्ष	1,65,84,960 01.12.2029	1,10,56,640 01.01.2030	1,10,56,640 01.02.2030	1,10,56,640 01.03.2030	1,10,56,640 01.04.2030	1,10,56,640 01.05.2030	1,10,56,640 01.06.2030	1,10,56,640 01.07.2030	1,10,56,640 01.08.2030	1,10,56,640 01.09.2030	1,10,56,640 01.10.2030	1,10,56,640 01.11.2030	13,82,08,000
नवम् वर्ष	1,65,84,960 01.12.2030	1,10,56,640 01.01.2031	1,10,56,640 01.02.2031	1,10,56,640 01.03.2031	1,10,56,640 01.04.2031	1,10,56,640 01.05.2031	1,10,56,640 01.06.2031	1,10,56,640 01.07.2031	1,10,56,640 01.08.2031	1,10,56,640 01.09.2031	1,10,56,640 01.10.2031	1,10,56,640 01.11.2031	13,82,08,000
दशम् वर्ष	1,65,84,960 01.12.2031	1,10,56,640 01.01.2032	1,10,56,640 01.02.2032	1,10,56,640 01.03.2032	1,10,56,640 01.04.2032	1,10,56,640 01.05.2032	1,10,56,640 01.06.2032	1,10,56,640 01.07.2032	1,10,56,640 01.08.2032	1,10,56,640 01.09.2032	1,10,56,640 01.10.2032	1,10,56,640 01.11.2032	13,82,08,000
													कुल - 1,38,20,80,000

स्वामित्व कटौती आदि से मुक्त होगा : (2) इस भाग में उल्लिखित स्वामित्व की किस्तों का भुगतान बिना किसी कटौती के राज्य सरकार को जनपद-सोनभद्र के सरकारी कोषागार में जमा किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

...7...

[Handwritten Signature]
ज्येष्ठ खान/अधिकारी
सोनभद्र
Mukul Garg
S-5
जिलाधिकारी

[Handwritten Signature]
ज्येष्ठ खान/अधिकारी
सोनभद्र

[Handwritten Signature]
अपर जिलाधिकारी
(वि/रा) सोनभद्र

[Handwritten Signature]
जिलाधिकारी
सोनभद्र

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स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि इस उपस्थापन-पत्र (presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किस्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण-पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।


सामान्य उपबन्ध

(1) नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है:—यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।


(2) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:—पट्टेदार इस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।

(3) पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती:—यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थाई आवास स्थान या अन्य

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Mukesh Singh
संयंत्र
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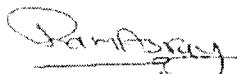
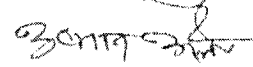
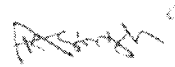

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सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जायें, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गई और किसी प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिए बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझें।


(4) नोटिस :—इस उपस्थापन-पत्र द्वारा पट्टेदार को दिए जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्तियों को लिखित रूप से दिया जाएगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जाएगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जाएगी और न उसे उपाहृत (challenged) किया जाएगा।


अतिरिक्त शर्तः—

1. वन अनापत्ति प्रमाण पत्र, निदेशक, अनुमोदित खनन योजना संख्या-2022/4/3/116101 दिनांक 27.04.2022 तथा State Level Environment Impact Assessment Authority (SEIAA) लखनऊ EC Identification No. EC 22B000UP110102 File No. 7306-7064 Date 14.12.2022 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
2. पट्टेदार पट्टा विलेख के निष्पादन के दिनांक से तीन (3) माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।



 Nishant Singh

 Anshu Singh

 S. S. Singh
 मन्त्र कुमारी सिंह


 ज्येष्ठ खान अधिकारी
 सोनभद्र


 अपर जिलाधिकारी
 (वि०/रा०) सोनभद्र

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3. उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के अध्याय-5 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
4. गिट्टी/बोल्डर (डोलो स्टोन) (उपखनिज) का परिवहन प्रपत्र ई-एम0एम0-11 के माध्यम से किया जायेगा।
5. पट्टेदार उक्त नियमावली, 2021 के नियम-75 के तहत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह के अन्त तक प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रू0 2,000/- का शास्ति का भागी होगा।
6. पट्टाधारक द्वारा जमा की जाने वाली प्रत्येक धनराशि के सापेक्ष नियमानुसार 2% प्रतिशत के समतुल्य धनराशि आयकर (TDS) के मद में एवं 10% के समतुल्य धनराशि जिला खनिज फाउन्डेशन न्यास (DMF), सोनभद्र के मद में तथा अन्य कर जो नियमानुसार देय होगा, जमा करेगा।
7. पट्टाधारक स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति रखेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
8. उक्त नियमावली, 2021 के नियम-44 में उपबन्धित की गयी किसी शर्त को भंग करने पर पट्टेदार रू0 50,000/- की शास्ति उद्ग्रहित किये जाने हेतु दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
9. उक्त नियमावली, 2021 के नियम-35 के उपबन्धों के अनुसार अनुमोदित खनन योजना और स्वच्छता प्रमाण पत्र में उल्लिखित निबन्धनों एवं शर्तों का उल्लंघन करते हुए खनन कार्य किया जाता हुआ पाये जाने पर प्रत्येक चूक पर पट्टेदार रू0 50,000/- की दर से ऐसी शास्ति के लिए दायी होगा जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।

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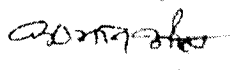
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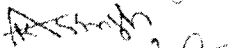
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10. उक्त नियमावली, 2021 के नियम-36 के अनुसार पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे० से अधिक है, परिवहन के निगरानी के लिए स्वयं के व्यय पर 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी०सी०टी०वी० (CCTV) कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर०एफ०आई०डी०(RFID) स्कैनर भी रखेगा, जिससे पट्टाकृत क्षेत्र से खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई-एम०एम०-11 पर अंकित बार कोड का डाटा पढ़ा जा सके, और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी०सी०टी०वी०(CCTV) कैमरे और आर०एफ०आई०डी०(RFID) स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम-66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करायेगा। इसका उल्लंघन करते हुए पाये जाने पर पट्टाधारक प्रत्येक चूक के लिए प्रतिदिन रु० 25,000/- की दर से शास्ति उद्ग्रहित की जायेगी। ऐसी उद्ग्रहित शास्ति को जमा न करने पर चूक की दशा में उक्त धनराशि की कटौती प्रतिभूति की धनराशि से की जायेगी।
11. नियमावली के प्राविधानों एवं कतिपय शर्तों का उल्लंघन पाये जाने पर उक्त नियमावली, 2021 के नियम-60 के अनुसार पट्टाधारक शास्ति का भागी होगा।
12. खनिजों के परिवहन हेतु जहां ई-एम०एम०-11 जारी किया जायेगा वहां पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रदर्शित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर नियत की जानी हो तो राज्य सरकार द्वारा पट्टाधारक को इनके लिए निर्देशित किया जा सकता है।
13. पट्टेदार स्वयं के व्यय पर उपखनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण करेगा।
14. अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

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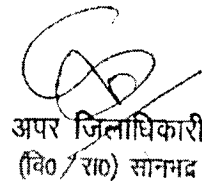



Nikhil Garg

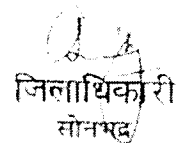





ज्येष्ठ खान अधिकारी
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15. आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
16. खनन कार्य अनुमोदित खनन योजना में विहित प्रक्रिया के अनुसार किया जायेगा।
17. खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति की दशा में क्षतिपूर्ति की जिम्मेदारी पट्टेदार की होगी।
18. पट्टेदार उत्पादन/निकासी से सम्बन्धित अभिलेख खनन क्षेत्र पर रखेगा, जिसे जिलाधिकारी अथवा भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ के अधिकारियों द्वारा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
19. खनन श्रमिकों के प्राथमिक चिकित्सा हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उसके लिए शौचालय आदि का समुचित प्रबन्ध करेगा।
20. खदान से उप खनिजों के परिवहन करने वाले मार्ग पर पर्यावरण सुरक्षा का समुचित उपाय किया जायेगा।
21. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरुद्ध उक्त नियमावली, 2021 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 में उल्लिखित प्राविधानों के अधीन वैधानिक कार्यवाही की जायेगी।
22. पट्टेदार द्वारा नियमावली, 2021 व खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 के यथासंशोधित नियमों/धाराओं में उल्लिखित प्राविधानों तथा समय-समय पर जारी शासनादेशों एवं मा० न्यायालयों द्वारा पारित आदेशों का अनुपालन किया जाना अनिवार्य होगा।
23. वन भूमि अथवा वन स्वरूप भूमि एवं वन स्वरूप भूमि की बाहरी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।
24. नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा अथवा किसी शर्त को भंग करने की दशा में राज्य सरकार प्रतिभूति को पूर्णतः अथवा अंशतः जब्त कर सकती है। अन्यथा की स्थिति में पट्टे के अंतिम किस्त में समायोजित की जायेगी।

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ज्येष्ठ खान अधिकारी
सोनभद्र

अपर जिलाधिकारी
(वि०/र०) सोनभद्र

जिलाधिकारी
सोनभद्र

जिलाधिकारी
सोनभद्र

ज्येष्ठ खान अधिकारी
सोनभद्र

अपर जिलाधिकारी
(वि०/र०) सोनभद्र

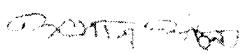
जिलाधिकारी
सोनभद्र

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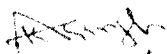
25. खनन पट्टे के अभ्यर्पण की दशा में पट्टाधारक को राज्य सरकार या अनुवर्ती प्रस्तावक के पक्ष में सम्बन्धित क्षेत्र के लिये प्राप्त पर्यावरण अनापत्ति प्रमाण पत्र के अन्तरण हेतु शपथ पत्र प्रस्तुत किया जायेगा।
26. खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
27. खदान में निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्ट युक्त सॉफ्टवेयर से इन्टीग्रेट के तौल मशीन में निम्न Features का होना अनिवार्य है:-
 1. The Weight bridge device should use the MQTT protocol to transmit data.
 2. The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.
28. नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा आपराधिक कार्यवाही योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा स्वयं किया जायेगा।
29. पट्टेदार जिलाधिकारी, सोनभद्र द्वारा चिन्हित सुरक्षा क्षेत्रों में खनन नहीं करेगा।
30. पट्टेदार द्वारा मा० उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन सदैव किया जायेगा।

स्टाम्प शुल्क :- स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व कुल 10 वर्ष की कुल धनराशि रू० 1,38,20,80,000/- (रूपये एक अरब अड़तीस करोड़ बीस लाख अस्सी हजार मात्र) पर सहायक महानिरीक्षक निबन्धन के पत्र संख्या-575/स०म०नि०-सोन०/2022 दिनांक 12.12.2022 के क्रम में रू० 5,52,83,200/- (पांच करोड़ बावन लाख तिरासी हजार दो सौ मात्र) का स्टाम्प है। प्रतिभूति की धनराशि खनन पट्टा के अन्तिम वर्ष की किश्तों में समायोजित की जायेगी। उक्त के अतिरिक्त जमा प्रतिभूति पर रू० 100/- का स्टाम्प अलग से दिया गया है।







Nishal Singh






पत्र, कुमायूँ सिंह


ज्येष्ठ खानाधिकारी
सोनभद्र


अपर जिलाधिकारी
(वि०/स०) सोनभद्र


जिलाधिकारी
सोनभद्र


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इसके साक्ष्य के रूप में उपस्थापन पत्र एतदधीन आयी हुई रीति से उपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से—


की उपस्थिति में जिलाधिकारी, सोनभद्र द्वारा हस्ताक्षरित:—


1. 
जिलाधिकारी
सोनभद्र

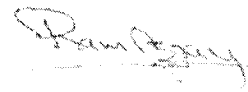
2. 
अपर जिलाधिकारी
(वि०/स०) सोनभद्र

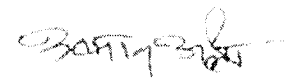
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ज्येष्ठ खान अधिकारी
सोनभद्र

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

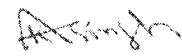
1. 
श्रीमती कुमारी सोनभद्र
२० राधेश्याम प्रसाद सोनभद्र
18/200 निरंती सोनभद्र
सोनभद्र

2. 
श्री जी. वृष्ण पासकल श्री मोती लाल पासकल
गार्ड काकोरी दुर्गा मैदान
सोनभद्र सोनभद्र





Nishal Singh



S.S. Singh

जन्म कुमारी सिंह

आवेदन सं०: 202201005016751

बही संख्या 1 जिल्द संख्या 7342 के पृष्ठ 367 से 392 तक क्रमांक 13415 पर
दिनांक 17/12/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर



सिद्धार्थ सिंह प्र०
उप निबंधक : सदर
सोनभद्र
17/12/2022

True Copy

Shri



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172591/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 22/12/2022

To,

M/s

MS RADHE RADHE ENTERPRISES

Araji no 5006Ka, Billi Markundi, Obra,
Sonbhadra,SONBHADRA,231219

Application Id-
19019968

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS RADHE RADHE ENTERPRISES** located at **Araji no 5006Ka, Billi Markundi, Obra, Sonbhadra,SONBHADRA,231219**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS RADHE RADHE ENTERPRISES **granted for the period from 22/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone Gitti/Boulder (Dolo stone)	112000	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Gitti/Boulder Dolostone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone Gitti/Boulder (Dolo stone)-1,12,000 Cu Meter/Year by opencast and semi mechanized mining in 3.40 hectare leased area at Araji No. 5006 Ka, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) EC identification no. EC Identification No. EC22B000UP110102 dated 14.12.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone Gitti/Boulder (Dolo stone).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone Gitti/Boulder (Dolo stone) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone Gitti/Boulder (Dolo stone) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.22 21:39:30
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

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RAJENDRA
SINGH

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.22 21:39:45
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Chief Environmental Officer (circle-2)

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), UTTAR PRADESH)

To,

The owner
RADHE RADHE ENTERPRISES
Chopan Bazar, Chopan -231205

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/401742/2022 dated 29 Oct 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B000UP110102 |
| 2. File No. | 7306-7064 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | N/A |
| 6. Name of Project | Building Stone Gitti/Boulder (Dolostone) Mining Project- Billi Markundi |
| 7. Name of Company/Organization | RADHE RADHE ENTERPRISES |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 14/12/2022

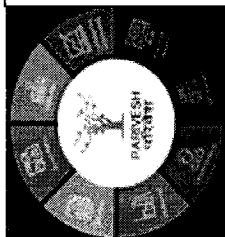
(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/401742/2022 & SEIAA, U.P File no-7306-7064

Sub: Environmental Clearance for Proposed Building Stone (Sandstone) Mining Project at Araji No. 5006 Ka, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh, (Leased Area : 3.40 ha), M/s Radhe Radhe Enterprises.

Dear Sir,

This is with reference to your application / letter dated 02-05-2022, 09-05-2022, 29-10-2022, 03-11-2022, 09-12-2022 on above mentioned subject. The matter was considered by 700th SEAC in meeting held on 10-11-2022 and 679th SEIAA in meeting held on 30-11-2022

A presentation was made by the project proponent along with their consultant M/s GreenclIndia Consulting Pvt. Ltd to SEAC on 10-11-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Sandstone) Mining Project at Araji No. 5006 Ka, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh, (Leased Area : 3.40 ha), M/s Radhe Radhe Enterprises.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 121/Parya/SEAC/7064/2022, dated 01/07/2022.
3. The Public Hearing was organized on 31/08/2022. Final EIA Report was submitted by the Project Proponent on 29/10/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/401742/2022		
2. File No. allotted by SEIAA, UP	7306-7064		
3. Name of Applicant	M/s Radhe Radhe Enterprises Shri Ram Asrey Agrahari S/o Late Hariram Agrahari		
4. Full correspondence address of proponent and mobile no.	R/o: 79, Chudi Gali, Ward-3, Parshoi, Tehsil- Obra, District- Sonbhadra, U.P. (231219)		
5. Name of Project	Billi Markundi Dolostone Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Village Billi Markundi, Araji No. 5006 KA, Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh.		
7. Name of Minor Mineral	Minor Mineral – Building Stone Gitti/Boulder (Dolostone)		
8. Sanctioned Lease Area (in Ha.)	3.40 Ha.		
9. Mineable Area (in Ha.)	3.40 Ha.		
10. Capacity of the project	1,12,000 cum / year		
11. Max. & Min mRL within lease area	204-162 mRL.		
12. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude

	Total Lease Area Coordinate (3.40 ha)	
	A	24°28'50.91"N 83° 0'53.34"E
	B	24°28'47.06"N 83° 0'55.08"E
	C	24°28'43.78"N 83° 0'53.35"E
	D	24°28'44.70"N 83° 0'47.65"E
	E	24°28'46.01"N 83° 0'47.75"E
	F	24°28'46.61"N 83° 0'48.30"E
	G	24°28'48.94"N 83° 0'48.62"E
	H	24°28'50.51"N 83° 0'49.22"E
	I	24°28'50.46"N 83° 0'50.24"E
	J	24°28'51.26"N 83° 0'51.42"E
13. Total Geological Reserves	18,27,118 m ³	
14. Total Mineable Reserves	6,95,898 m ³	
15. Proposed Production/year (as per Lol)	1,12,000 m ³	
16. Total Production (5 Years)	5,60,000 m ³	
17. Proposed Production / year	Year	Production
	1 st	1,12,000 m ³
	2 nd	1,12,000 m ³
	3 rd	1,12,000 m ³
	4 th	1,12,000 m ³
	5 th	1,12,000 m ³
	Total	5,60,000 m ³
18. Sanctioned Period of Mine lease	10 Years	
19. Method of Mining	Open cast Semi-mechanized mining	
20. No. of working days	250 days/ Year	
21. Working hours/day	12 Hours	
22. No. Of workers	55	
23. No. Of vehicles movement/day	50	
24. Type of Land	Govt. Revenue Land	
25. Depth of Mining as per approved Mine Plan	42.00 m	
26. Nearest metaled road from site	300 m (NE)	
27. Water Requirement	Purposes	Requirement (KLD)
	Drinking	0.55
	Suppression of dust	0.84
	Plantation	6.05
	Others (if any)	0.00
	Total	7.44
28. Name of QCI Accredited Consultant with QCI No and period of validity.	GreenIndia Consulting Pvt Ltd. NABET/EIA/2023/SA0155 valid till 22/02/2023	
29. Any litigation pending against the project or land in any court	No	
30. Details of 500 m Cluster Map & certificate verified by Mining Officer	6090/Khanij /2022 dated 10 th Feb, 2022	
31. Details of Lease Area in approved DSR	Sudhi Patra No. – Letter no. 872/khanij/press vityapti/2021 Dated 15-03-2021 at Annexure – 1, Sl no 03	
32. Length and breadth of Haul Road	Length 200 m, Width 6.0 m	

33. Proposed CER Cost	Rs. 2,18,000/-
34. Proposed Project Cost	Rs. 1,09,15,525/-
35. No. of Trees to be planted	4000 Saplings

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 10-11-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 1,12,000 m³ per year lease area of 3.40 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and

- 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
 13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
 14. The transportation of the materials shall be limited to the day hours' time only.
 15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
 17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
 19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
 20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
 21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
 22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
 23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
 24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 20 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

16. The project proponent shall install solar light in their site office.
17. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
18. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
19. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
20. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
21. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
22. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
23. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
24. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
25. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
26. The project proponent should explore the possibilities of rainwater harvesting.
27. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
28. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
29. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department
30. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
31. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
32. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
33. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

34. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
35. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
36. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
37. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
38. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
39. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
40. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
41. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.
42. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
43. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
44. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
45. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
46. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
47. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
48. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

49. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
50. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
51. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
52. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
53. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
54. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
55. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
56. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
57. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
58. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
59. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the

mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.

60. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
61. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
62. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
63. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
64. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
65. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
66. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
67. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
68. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
69. Project Proponent shall explore the possibility of using solar energy where ever possible.
70. Commitment towards CER has to be followed strictly.
71. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
72. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
73. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Sonbhadra.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

True copy
AKS

Signature invalid

Digitally signed by Member Secretary
Member Secretary
Date: 12/14/2022 4:15:43 PM



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Annexure-R/4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

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संदर्भ सं०
Ref. No. 119803
सेवा सं.

दिनांक 18/11/24
Date

पंजीकृत

मैसर्स राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट),
आराजी संख्या-5006क रकबा- 3.400 हेक्टेयर, ग्राम-बिल्ली-गारकुण्डी, तहसील-ओबरा,
जनपद-सोनभद्र।

यह कि उद्योग मै० राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क रकबा- 3.400 हेक्टेयर, ग्राम-बिल्ली-गारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र जिसे आगे उद्योग कहा जायेगा, खनन परियोजना का खनिज बिल्डिंग-स्टोन (डोलो स्टोन) के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा जिसके द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत राज्य बोर्ड से पूर्व सहमति लिया जाना तथा सहमति शर्तों का पालन किया जाना अनिवार्य है।

यह कि परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गौड़ पुत्री गोपाल गौड़ बनाम यूनिवर्स ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक 08.11.2024 को किया गया। (छायाप्रति संलग्न) क्षेत्रीय अधिकारी सोनभद्र के पत्र दिनांक 09.11.2024 के साथ प्राप्त हुई है। निरीक्षण आख्यानानुसार खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-172591/UppCB/Sonebhadra(UppCBRO)/CTO/both/SONBHADRA/2022 दिनांक-22.12.2022 द्वारा दिनांक-31.12.2026 तक की अग्रिम हेतु सहमति जल एवं वायु आदेश निर्गत है। निरीक्षण के समय माइनिंग का संचालन अस्थाई रूप से बन्द पाया गया। खनन परियोजना के चारों ओर जिओ को-आर्डिनेट्स अंकित पिलर स्थापित नहीं पाये गये। लीज क्षेत्र के सीमा के चारों तरफ फेन्सिंग निरीक्षण के समय स्थापित नहीं पायी गयी। तथा माइनिंग स्थल पर वॉटर स्पिकलर की व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना क्षेत्र के चारों तरफ Adequate Plantation विकसित नहीं पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना द्वारा राज्य बोर्ड से निर्गत सहमति आदेश दिनांक 22.12.2022 में अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है, ऐसा निरीक्षण के समय पाये गये तथ्यों से परिलक्षित होता है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 09.11.2024 द्वारा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत नोटिस निर्गत किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 21(4) सपठित धारा-31ए के अन्तर्गत निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न उद्योग मै० राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क रकबा- 3.400 हेक्टेयर, ग्राम-बिल्ली-गारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र को राज्य बोर्ड द्वारा जारी संचालनार्थ सहमति (सी०टी०ओ०) को रिकॉक कर दिया जाए।
2. यह कि क्यों न उद्योग मै० राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क रकबा-3.400 हेक्टेयर, ग्राम-बिल्ली-गारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को बंद रखे जाने के निर्देश जारी कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण 15 दिन के अंदर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक: यथोपरि।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

संलग्नक सं० 70446/24
दिनांक 18/11/24
रस्ताक्षर

Atulesh Yadav
मुख्य पर्यावरण अधिकारी, (वृत्त-2)

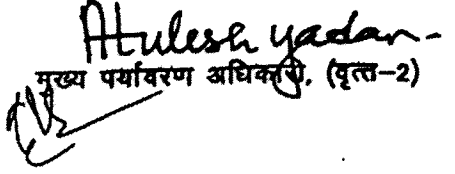
टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.in
वेबसाइट : www.uppcb.com


T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

मो. 886411
03/12/24
9369301832

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1. जिलाधिकारी, सोनभद्र ।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी, (पृत्त-2)


True Copy

M/s Radhe Radhe Enterprises

Arazi No. 5006 Ka, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh.

To.

Date: 17/12/2024

The Chief Environment Officer, Circle 2,
Uttar Pradesh Pollution Control Board,
TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow (226010) U.P.

Sub: Reply of Show Cause Notice dated November 18, 2024, under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 issued by UPPCB to M/s Radhe Radhe Enterprises, situated at Arazi No. 5006 Ka, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh.

Dear Sir,

We acknowledge receipt of show notice dated November 18, 2024, (Annexure-1) issued by the Uttar Pradesh Pollution Control Board (UPPCB) received on dated 02.12.2024, under Section 31 A of the Air (Prevention and Control of Pollution) Act, 1981. We have taken due notice of its contents and assure prompt compliance with the concerns raised therein.

As per the notice our mines was inspected on 08/11/2024 revealing the fact that the mines was non-operational. Water sprinkling was done twice a day through hired water tanker to arrest the fugitive dust during working days. Since plantation is difficult in mines area, thus, to meet the plantation requirement plants were purchased and planted by us. (Annexure-2)

Considering our clarifications and corrective actions, we kindly request that your good offices consider our reply and refrain from initiating adverse actions against our unit, including revocation of Consent to Operate (Air and Water) or issuing directions to any authority for disconnecting the electricity supply and water supply or take any coercive actions against our unit.

We ensure you that our unit will comply with all the stipulated conditions of the consent granted to our mines.

Thank you for your understanding and cooperation in this regard.

Sincerely,



(Authorized Signatory)
Shri Ram Asrey Agrahari
M/s Radhe Radhe Enterprises
R/o: 79. Chudi Gali. Ward-3, Parshoi. Tehsil- Obra.
District- Sonbhadra, U.P. (231219)

20/11/24

Enc: - As above

CC: The Regional Officer, UPPCB, Sonbhadra

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उप प्रभागीय वन अधिकारी
बोपन

610808

बन विभाग विन्ध्य वृत्त, उत्तर प्रदेश
बोबरा वन प्रभाग, ओबरा

पुस्तिका संख्या 4698,

वन प्रभाग ओबरा (डालाईंग)

क्रमांक

श्री राधेशंकर झावर डाइजिटल साइडिंग कार्ड के अंतर्गत
से रुपया 30,240/-00 (रुपया तीस हजार दो सौ चालीस) रु

बिजली मीटर के अंतर्गत जो 5006 क डिजिटल 8.40 रु
में वही खर्चा है जो 9005 रु डिजिटल 8.40 रु
का मूल्य 9.00 रु है जो 30240 = 00

के मद में प्राप्त किया।

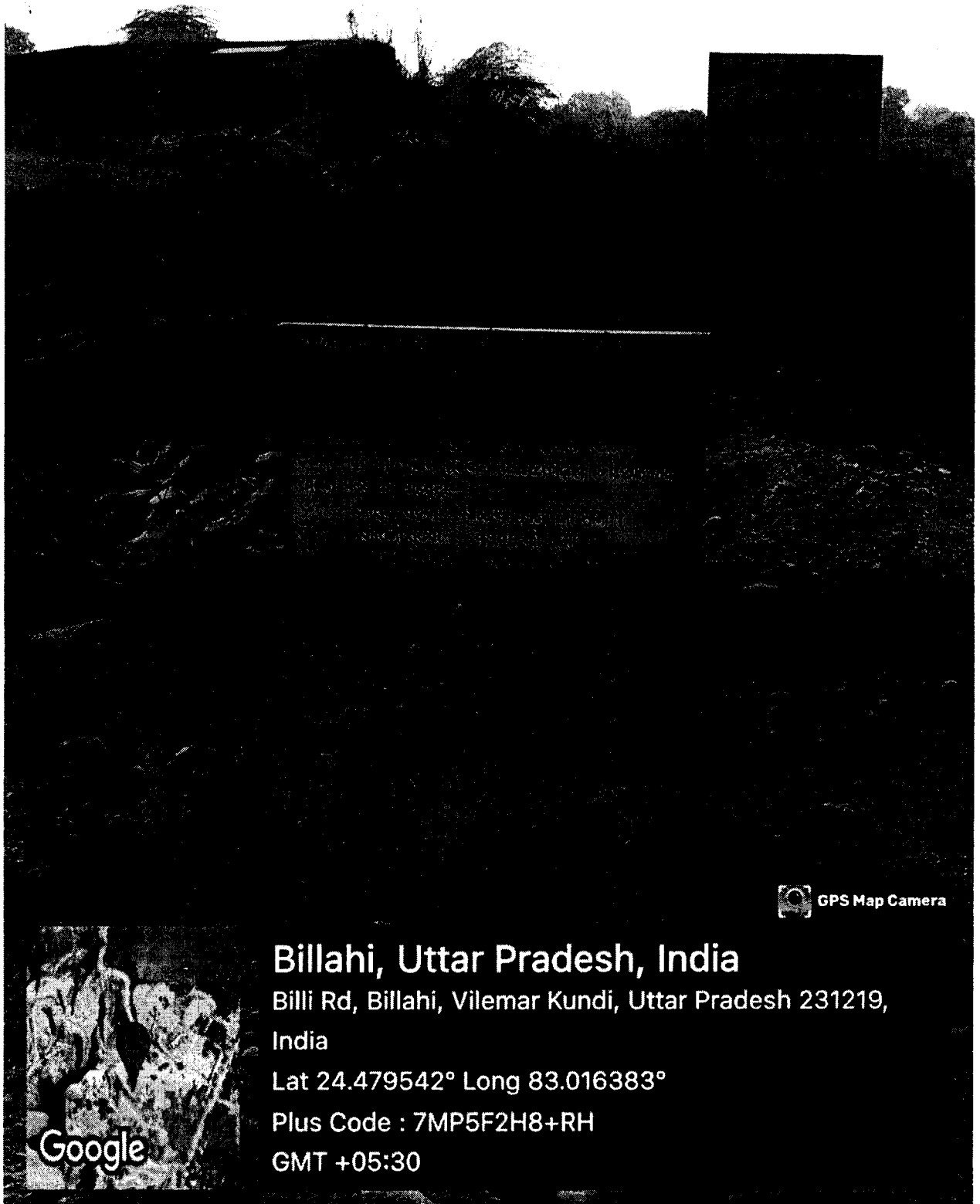
दिनांक 02/8/2024

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केन्द्रीय वन अधिकारी
वन अडिवाइजर

ओबरा (कुल प्रभाग, ओबरा)

पी०एस०यू०पी० (डा०) 1 वन संरक्षा-- 5-7-07 --10,000 रुक (कम्प्यूटर/आफसेट)।

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True Copy



 GPS Map Camera



Google

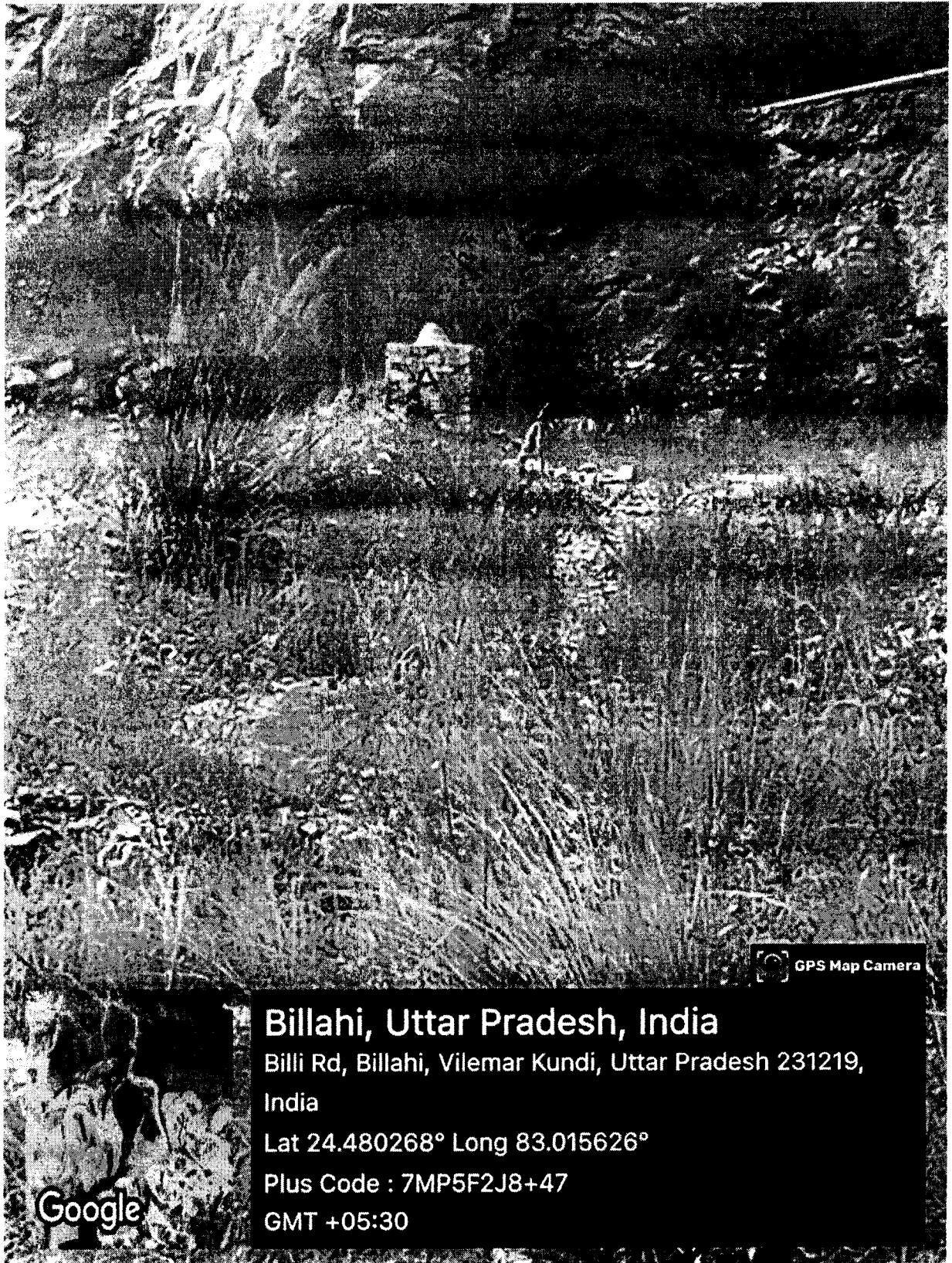
Billahi, Uttar Pradesh, India

Billi Rd, Billahi, Vilemar Kundi, Uttar Pradesh 231219,
India

Lat 24.479542° Long 83.016383°

Plus Code : 7MP5F2H8+RH

GMT +05:30



GPS Map Camera

Billahi, Uttar Pradesh, India

Billi Rd, Billahi, Vilemar Kundi, Uttar Pradesh 231219,
India

Lat 24.480268° Long 83.015626°

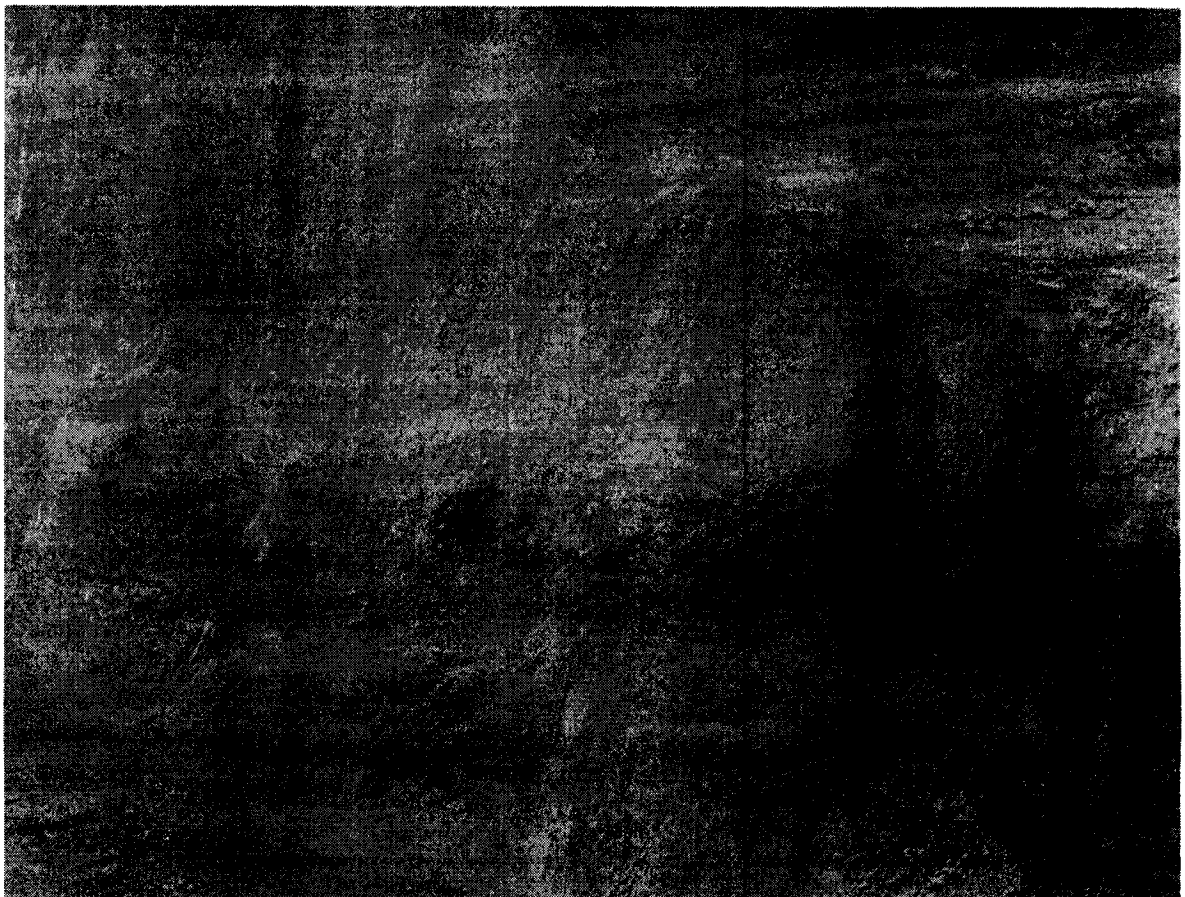
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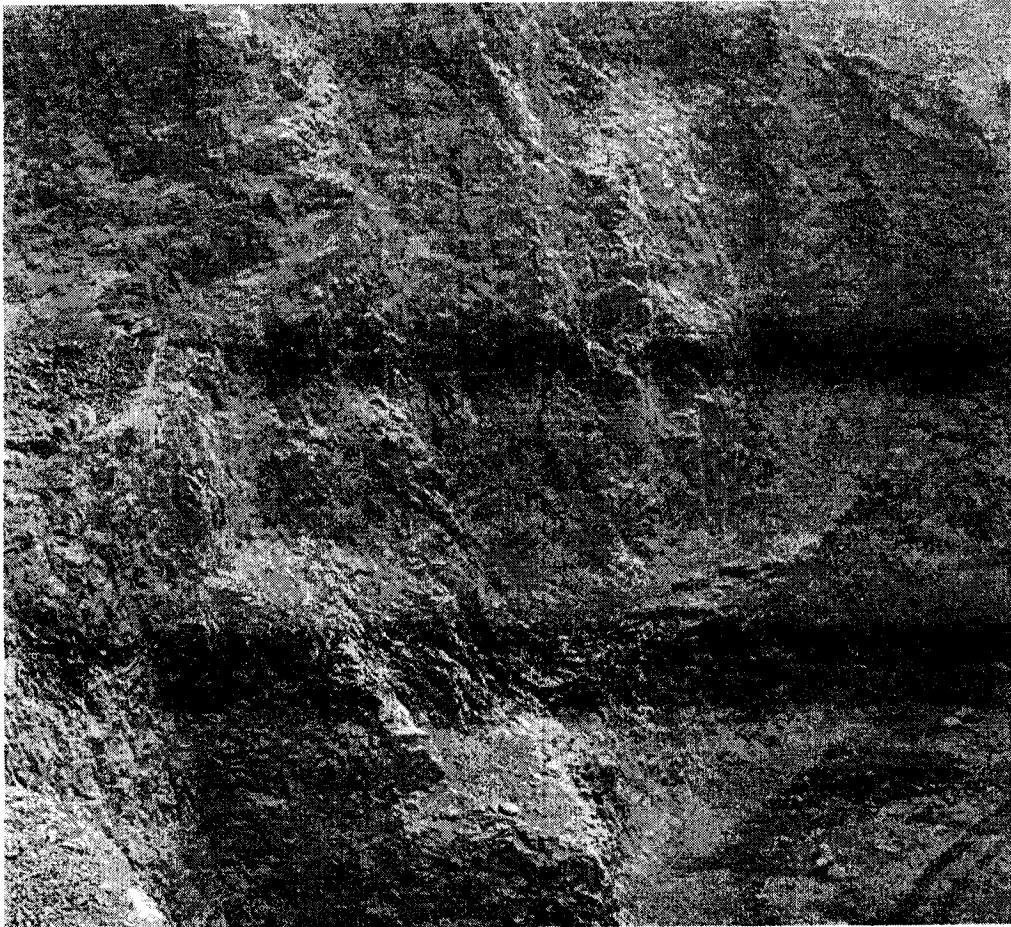
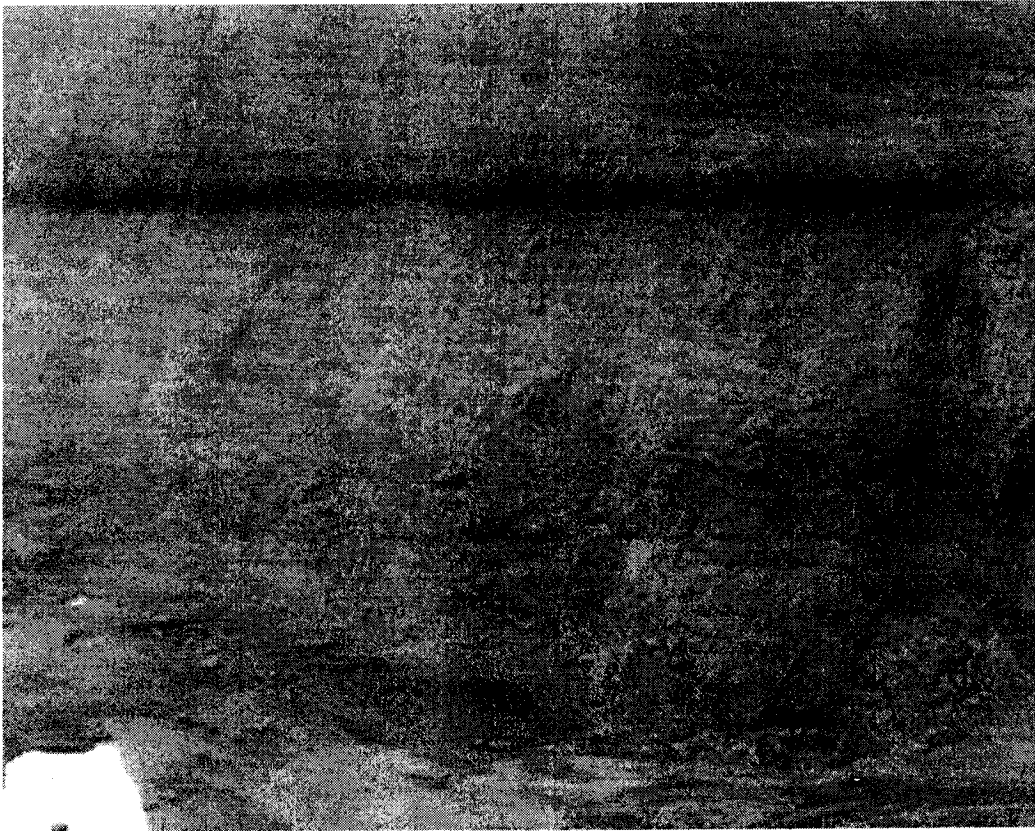
GMT +05:30

Google

55

583





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JKM

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

Annexure-R/5

सेवा में,

जिलाधिकारी,

सोनभद्र।

संख्या: 650 / एम०-प्रवर्तन सोनभद्र / 2023

दिनांक: 14 जुलाई, 2023

विषय: जनपद सोनभद्र में संचालित खनन पट्टा क्षेत्रों की जाँच के सम्बंध में।

महोदय,

कृपया उपर्युक्त विषयक निदेशालय के पत्र सं०-639/एम०-प्रवर्तन सोनभद्र/2023 दिनांक 13.07.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें निदेशालय के जाँच दलों द्वारा जनपद सोनभद्र समस्त ईमारती पत्थर खनन पट्टा क्षेत्रों की जाँच करते हुए आख्या संलग्न कर कार्यवाही हेतु निर्देशित किया गया है। इस सम्बन्ध में अवगत करना है कि निदेशालय के जाँच दल द्वारा जाँच के दौरान जनपद के निम्नलिखित पट्टाधारकों द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किया जाना पाया गया है, जिनका विवरण निम्नवत् है:-

क्र० सं०	क्षेत्र का विवरण	पट्टाधारक का नाम	स्वीकृत क्षेत्र के बाहर की गई अवैध खनन की मात्रा
1	आराजी संख्या-4478छ, रकबा-1.80 है० ग्राम बिल्ली मारकुण्डी तहसील ओबरा	मेसर्स बाबा खाटू इण्डस्ट्रीज	6819.75 घ०मी०
2	आराजी संख्या-7536ग मि० (खण्ड-2) रकबा-4.00 है० ग्राम बिल्ली मारकुण्डी तहसील ओबरा	मेसर्स गणेशाय इन्टरप्राइजेज	1127 घ०मी०
3	आराजी संख्या-7536ग मि० (खण्ड-1) रकबा-4.97 है० ग्राम बिल्ली मारकुण्डी तहसील ओबरा	मेसर्स साँई राम इन्टरप्राइजेज	8703.65 घ०मी०
4	आराजी संख्या-7407क रकबा-1.87 एकड़ में से 0.40 एकड़ ग्राम बिल्ली मारकुण्डी तहसील ओबरा	श्री सुरेश चन्द्र गिरी	367.75 घ०मी०

उपरोक्त समस्त पट्टाधारक जिनके द्वारा स्वीकृत क्षेत्र के बाहर अवैध खनन किया गया है उनसे उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 के अन्तर्गत शारित तथा खनिमुख मूल्य को अधिरोपित किया जाय। अधिरोपित धनराशि जमा होने तक खनन कार्य प्रतिबन्धित किया जाय।

2. निदेशालय स्तर पर परीक्षण में यह तथ्य स्पष्ट हुआ है कि उपरोक्त क्रम सं० 3 पर वर्णित मे० साँईराम इण्टर प्राइजेज के पक्ष में स्वीकृत खनन पट्टे की वार्षिक मात्रा 10000 घन मी० प्रति हेक्टेयर है, जो जनपद सोनभद्र में सामान्य रूप से उपलब्ध खनन योग्य मात्रा से

अत्यधिक कम है। जिसके फलस्वरूप जहाँ एक ओर शासन को राजस्व की क्षति हो रही है वहीं दूसरी ओर उक्त क्षेत्र में वृहद स्तर पर अवैध खनन की सम्भावना है। ऐसे समस्त पट्टा क्षेत्रों को चिन्हित करते हुए उनके निरस्तीकरण की कार्यवाही तत्काल करायी जाय एवं क्षेत्र में उपलब्ध मात्रा का पुनः निर्धारण करते हुए विज्ञापन की कार्यवाही शीघ्र सम्पन्न करायी जाय।

3. उपरोक्त क्रम सं०-4 पर वर्णित पट्टाधारक श्री सुरेश चन्द्र गिरी के पक्ष में स्वीकृत खनन पट्टा क्षेत्र में खान सुरक्षा महानिदेशालय द्वारा सुधारात्मक कार्य हेतु खनन कार्य प्रतिबन्धित होने के पश्चात भी पट्टाधारक द्वारा अवैध खनन किया गया है। अतएव उक्त पट्टे को तत्काल निरस्त कर क्षेत्र में उपलब्ध मात्रा का पुनः निर्धारण कराकर विज्ञापन की कार्यवाही सुनिश्चित की जाय।

4. जनपद सोनभद्र के समस्त खनन पट्टा क्षेत्रों की एक नियमित अन्तराल पर जाँच करायी जाय। जाँच हेतु "जिला खनिज न्यास निधि" के माध्यम से ड्रोन का उपयोग किया जाय। जाँच के उपरान्त यदि किसी भी पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर अवैध खनन की पुनरावृत्ति की जाती है, तब शास्ति अधिरोपित करने के साथ ही पट्टा निरस्तीकरण की कार्यवाही तत्काल की जाय।

5. जनपद स्तर पर की गयी समीक्षा में यह तथ्य भी संज्ञान में आया है कि वर्ष-2017 से 2021 तक विभिन्न खनन क्षेत्रों में निर्गत एल०ओ०आई० का पर्यावरण स्वच्छता प्रमाण पत्र अभी तक लम्बित है। उदाहरण स्वरूप मे० चैम्पियन ग्रुप आफ काम्पलेक्स वर्ष-2018 एवं मे० महाकाल इण्टर प्राइजेज वर्ष-2021 से लम्बित है, जिसे लम्बित रखने में प्रस्तावक की संलिप्तता प्रतीत होती है। अतः दोनो पट्टा क्षेत्रों हेतु निर्गत सहमति पत्र को तत्काल निरस्त करते हुए, पुनः विज्ञापन की कार्यवाही की जाय।

6. उपरोक्त के अतिरिक्त जिन पट्टों में अभ्यर्पण प्रार्थना पत्र दिया गया है, ऐसे प्रार्थना पत्रों पर जनपद स्तर से निर्णय न लेकर लम्बे अवधि से लम्बित रखा गया है, जिसके फलस्वरूप मौके पर अवैध खनन की सम्भावना बनी हुई है जैसा कि सी०एस० इन्फ्रा कन्सट्रक्शन लि० खण्ड संख्या-3 खसरा सं० 7536 ग मि० एवं नीलकण्ठ माइनिंग खण्ड संख्या-9, खसरा सं० 5593 क ग्राम-बिल्ली मारकुण्डी तहसील ओबरा। ऐसे प्रार्थना पत्रों का तत्काल निस्तारण करते हुए अतिशीघ्र खनन क्षेत्रों को पुनः विज्ञप्ति करायी जाय।

अतः निर्देशित किया जाता है कि जनपद के खनन पट्टा क्षेत्रों में उपरोक्तानुसार कार्यवाही करते हुए अनुपालन आख्या विलम्बतम एक सप्ताह में उपलब्ध कराना सुनिश्चित करें।

भवदीय,

(डॉ० प्रो. जैकब)
निदेशक।

True Copy
Jain

Annexure-R/6

कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

दिनांक 17/07/2023

पत्रांक 1034/खनिज/2023
मे0 राधे राधे इण्टरप्राइजेज
पता-चोपन बाजार चोपन सोनभद्र
पार्टनर-श्री राम आरारे अग्रहरी पुत्र स्व0 हरीराम अग्रहरी
निवासी चूखी गली, ओबरा, वार्ड नं0-3, परसोई,
जनपद-सोनभद्र व अन्य।

कारण बताओ नोटिस

आपके पक्ष में जनपद सोनभद्र के तहसील-ओबरा स्थित ग्राम-विल्ली मारकुण्डी के आराजी संख्या-5006क रकबा-3.400 हे0 क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 16.12.2022 से दिनांक 15.12.2032 तक की अवधि के लिए स्वीकृत है।

प्रश्नगत क्षेत्र की जाँच खान निरीक्षक द्वारा दिनांक 17.07.2023 को की गयी। खान निरीक्षक की आख्या दिनांक 17.07.2023 में उल्लिखित है कि- पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र में खनन एवं परिवहन कार्य किया गया है तथा पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर 02 जगहों पर उपखनिज बोल्डर (डोलो स्टोन) का अनियमित आकार के क्षेत्र से ताजा अवैध खनन कर परिवहन किया गया है, जिसका आकलन हैण्ड-हेल्ड जी0पी0एस0 मशीन एवं मापन टेप से किया गया, जो निम्नवत है :-

क्र0 सं0	अवैध खनन क्षेत्र का भू-निर्देशांक	अवैध खनन का क्षेत्रफल (वर्ग मी0 में)	औसत गहराई (मीटर में)	अवैध खनन एवं परिवहन की मात्रा (घ0मी0)
1	24°28'49.63"N, 83°00'53.92"E 24°28'50.70"N, 83°00'54.40"E 24°28'50.28"N, 83°00'54.79"E 24°28'50.80"N, 83°00'55.80"E 24°28'49.90"N, 83°00'55.60"E	969	3.00	2,907.00
2	24°28'48.19"N, 83°00'54.58"E 24°28'48.08"N, 83°00'55.23"E 24°28'49.00"N, 83°00'56.03"E 24°28'48.16"N, 83°00'56.15"E 24°28'47.38"N, 83°00'56.12"E 24°28'47.12"N, 83°00'55.72"E 24°28'47.30"N, 83°00'55.00"E	1369	6.00	8,214.00
कुल मात्रा-				11,121.00

इस प्रकार आप द्वारा उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के नियम-3 का उल्लंघन किया गया है, जो दण्डनीय अपराध है।

उ०प्र० उप खनिज (परिहार) नियमावली, 2021 में नियम-3 का उल्लंघन पाये जाने पर नियम-58 में निम्नवत् प्राविधान है:-

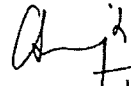
"58- जो कोई नियम-3 का उपबन्धों का उल्लंघन करे व दोष सिद्ध हो जाने पर दोनो में से किसी प्रकार के कारावास के दण्ड से दण्डनीय होगा, जो पाँच वर्ष तक हो सकता है अथवा अर्थदण्ड से दण्डनीय होगा, जो प्रति हेक्टेयर क्षेत्र के लिए अन्यून दो लाख

5

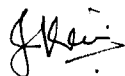
रूपये अथवा अधिकतम पाँच लाख रूपये तक हो सकता है अथवा दोनो दण्डों से दण्डनीय होगा।”

आप द्वारा किये गये अवैध खनन मात्रा 11,121 घन मी० बोल्डर पर रू० 125/- प्रति घन मी० की दर से रायल्टी रू० 13,90,125/-, खनिमुख मूल्य रू० 69,50,625/- एवं नियम-58 के अन्तर्गत अर्थदण्ड रू० 5,00,000/- अर्थात् कुल रू० 88,40,750/- (रूपये अठ्ठासी लाख चालीस हजार सात सौ पचास) मात्र देय होता है।

अतः आपको निर्देशित किया जाता है कि 07 दिवस के अन्दर उपरोक्त कृत्य के सम्बन्ध में अपना स्पष्टीकरण प्रस्तुत करें कि क्यों न उक्त धनराशि आरोपित कर दी जाय। यदि निर्धारित समयावधि में आपका संतोषजनक उत्तर प्राप्त नहीं होता है तो, यह मानते हुए कि इस सम्बन्ध में आपको कुछ नहीं कहना है, तदनुसार एक पक्षीय रूप से निर्णय लेते हुए उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के संगत प्राविधानों के तहत कार्यवाही की जायेगी।


जिलाधिकारी,
सोनभद्र।


True Copy



Court No. - 3

Case :- WRIT - C No. - 25010 of 2023

Petitioner :- M/S Radhey Radhey Enterprises

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Devbrat Mukherjee

Counsel for Respondent :- C.S.C.

Hon'ble Siddhartha Varma,J.

Hon'ble Shekhar B. Saraf,J.

1. It has been submitted that by the learned counsel for the petitioner that his case is squarely covered by the order which has been passed today by this Court in Writ - C No. 25003 of 2023 (Maa Vindhya Stone Crusher Company vs. State of U.P. and another).

2. Learned counsel for the petitioner states that in this case also by an order of the Court dated 8.8.2023 the petitioner had to submit its reply to the show cause notice. He submits that when the order was passed the petitioner had approached the District Magistrate on 14.8.2023 to give its reply but on that date the reply was not accepted and in fact the petitioner was handed over the impugned order dated 14.8.2023 by which penalty was imposed and the same was adjusted with the security amount deposited earlier by the petitioner.

3. Learned counsel for the petitioner submits that the enquiry as was conducted by the District Magistrate was not at all a valid one as no opportunity of hearing was granted to the petitioner and, therefore, the order impugned deserves to be set aside.

4. Learned Standing Counsel in this case also, supported the order passed by the District Magistrate and submitted that even if the

reply of the petitioner was not considered, the order was absolutely correct and should be kept intact.

5. Having heard the learned counsel for the petitioner and the learned Standing Counsel, we are of the view that not only have the principles of natural justice been violated but also the order dated 8.8.2023 of this Court was disregarded.

6. Under such circumstances, the order dated 14.8.2023 passed by the District Magistrate, Sonbhadra, is set aside. The writ petition is **allowed**.

7. The petitioner may now submit his reply afresh within a period of one week and, thereafter, it be provided a personal hearing. The District Magistrate, may after considering the reply of the petitioner, within the next one month adjudicate the issues as had been raised in the show cause notice.

8. It is, however, made clear that while considering the reply of the petitioner, i.e. at the time of enquiring into the allegations made in the show cause notice, the principles as have laid down in **2017 (1) ADJ 240 : Ranveer Singh vs. State of U.P. and 7 others** shall be followed in their entirety.

Order Date :- 21.11.2023

PK

(Shekhar B. Saraf,J.) (Siddhartha Varma,J.)

True Copy
[Signature]



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Annexure-R/18

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC027226

VALID FROM 01/05/2023 TO 30/04/2028

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202304000480

Name of the Owner	RAM ASREY AGRAHARI		
Designation पद	Partner	Company Name कंपनी का नाम	M/s Radhe Radhe Enterprises
Company Address कंपनी का पता	79, Chudi Gali, Ward 3, Parshoi, Obra, Sonbhadra	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	79, Chudi Gali, Ward 3, Parshoi, Obra, Sonbhadra	Application No.	SNBD0423NIN0019
Date of Submission	14/04/2023	Specimen Signature	
Location Particulars			
District	Sonbhadra	Block	CHOPAN
Plot No./Khasra No.	araji no 5006ka	Municipality/Corporation	No
Ward No./Holding No.			0
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/03/2023		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	2.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	5.00
Date of Energization (In Case of Electric Pump)	01/03/2023		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	5.00	Maximum Allowable Running Hours Per Day:	3.00

Maximum Allowable
Annual Extraction of
Ground Water: 3750

Recharge Required 1875.00

|

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 1875.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and

for its validation.

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**



- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :16/05/2023

Place:Sonbhadra

This certificate is electronically generated and does not require digital signature

True copy
[Signature]

 भारत सरकार Govt. of India शांति एवं रक्षण विभाग Ministry of Labour & Employment शांति एवं रक्षण महानिदेशकालय Directorate-General of Mines Safety	
NO: 5111944 NZ Varanasi Region Perm 2023 256048	Varanasi, Date: 11/06/2023

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

Annexure-R/9

सेवा में,

मे० राधे राधे इण्टरप्राइजेज,

पार्टनर-श्री राम आसरे अग्रहरी, पुत्र स्व० हरीराम अग्रहरी,

निवासी: चूड़ी गली, ओबरा, वार्ड नं०-3,

परसोई, जनपद-सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान सं० (LIN) :- 2964780803

विषय: Application for permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961, for deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting at Billi Markundi Stone Mine (Araji No. 5006 Ka, Area-3.400 Hectare) of M/s Radhe Radhe Enterprises, Partner-Shri Ram Asrey Agrahari, mine located at Village-Billi Markundi, Tehsil-Obra, Dist.-Sonebhadra (U.P.).

महोदय,

Please refer to your online application ID:256048, dated 28/04/2023 on the above subject, enclosing therewith Surface Plan No. SBR/MS/SUR/642A/2022, dated 22/01/2023 and Director of Geology & Mining, Govt. of UP's letter No. 2022/4/3/116101, dated 27.04.2022 approving Mining Plan under UP Minor Minerals (Development) Rules 1963.

The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby permit you for deployment of **Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting** at Billi Markundi Stone Mine (Araji No. 5006 Ka, Area-3.400 Hectare) of M/s Radhe Radhe Enterprises, Partner-Shri Ram Asrey Agrahari in the area bounded by points 1, B, C, D, E, F, 5, 4, 3, 2 & 1 as shown on then closed Surface Plan No. SBR/MS/SUR/642A/2022, dated 22/01/2023, subject to the following conditions strictly being complied with:

1.0 GENERAL

- 1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.
- 1.2. **No deep hole drilling and blasting** shall be conducted in the mine without obtaining separate permission for the purpose under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961.
- 1.3 (a) **No blasting shall be conducted in the mine within the danger zone of 300m from any permanent building or structure not belonging to the owner without obtaining permission under Reg.164 (1A) (C) & (1B)(a) of the Metalliferous Mines Regulations, 1961**, except with the aggregate maximum charge in all the holes fired at one time not exceeding two kilograms or with the maximum charge of two kilograms in each hole if the blasting is done with delay detonators or other means and there is delay of at least half a second between the successive shots fired. Provided that if the shortest distance from the place of firing to any part of such structures is less than 100 m, irrespective of the amount of the charge, no blasting shall be done except with a permission obtained from this Directorate for the purpose. **To ensure adherence to above restrictions, shot holes for more than 32mm diameters explosives shall not be used.**
- (b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.
- 1.4 No blasting in the mine shall be carried out within 300m of public/village roads till such time the blasting in-charge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop barrier shall be provide on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear after blasting is obtained.
- 1.5 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, dwelling, and structures belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.
- 1.6 The owner shall indemnify occupants/owners of the houses/ dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.
- 1.7 No work shall be carried out in the mine beyond daylight hours.
- 1.8 No working shall be made or extended within 45 m of any building/structure of permanent nature not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961
- 1.9 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, nallah, etc without obtaining permission in writing form this Directorate under Regulation 127 of the Metalliferous Mines Regulations,1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.
- 1.10 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable point and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.
- 1.11 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.12 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

1.13 This Directorate shall be informed as soon as the mining operations are commenced in accordance this condition governing and intimation about temporary discontinuance or completion of mining operations shall and be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

2.1 *Height and Width of Benches*

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 The quarrying operation shall be conducted from top downwards only and no men & machines shall be deployed at the bottom of high bench if any.

2.1.3 Width of any bench shall not be less than (i) *the width of the widest machine plying on the bench plus 2.0 metres*, or (ii) *three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench*, or (iii) *the height of the bench*, whichever is more.

2.1.4 The slope of the benches formed to work the mine shall not exceed 60⁰ from horizontal.

2.1.5 When persons are employed within 10 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.7 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

2.2 *ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES*

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than *“three times the width of the largest vehicle plus 5.0m”* plying on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than *“2 times the width of the largest vehicle plus 3.0m”* plying on that road. The lanes shall be *separated by a strong divider* for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, **not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it**, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

2.3 **SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS**

2.3.1 (a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2 (a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

3.0 **SUPERVISION**

3.1 (a) A person, possessing at least second class Certificate of competency, duly authorized under Regulation 34 (6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMMs operation.

(b) This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.

(c) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

3.3 The aggregate horse power of the machinery used in such opencast workings of the mine shall not exceed 500. As per the approved Mining Plan of this mine, number of excavators to be required in this mine is 1 (one). **Hence, not more than one excavator shall be deployed in the mine with total horse power not exceeding 200 and equipment attached there to.**

3.4 The Manager and the Mine Foremen appointed if any shall in particular –

- a. make frequent inspections of the areas placed under his charge, check any unsafe conditions/practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,
- b. not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,
- c. ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,
- d. ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,
- e. ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,
- f. frame a "Code of Traffic Rules & Procedures" for movement of HEMM, and of "Code of Practice" for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.
- g. ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as maybe applicable.

3.5 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.6 The engineer/competent person(s) appointed shall –

- a. inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.
- b. not allow any machine, equipment to be used, if it is found defective.
- c. ensure that every machine/equipment is used in a safe and efficient manner
- d. ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

3.7 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.

3.8 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

4.1 (a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition. The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details -

- i. that the brakes and horn or other warning devices are in working order,
- ii. that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

- iii. In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.
- iv. He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.

4.2 (a) *Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.*

(b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3 (a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; "**Out of Service, Do not Use**" and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

4.6 (a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

5.0 **DRILLING OF HOLES FOR BLASTING**

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

(a) all hose connections are in order; and,

(b) the drill is in safe working condition and all safety devices are in place and functional

- (c) persons keep clear of the drill and drill stem while the drill is in motion;
- (d) persons do not work under suspended tools when tools are removed from the holes,
- (e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/PAYLOADERS/DOZERS

6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.

6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.

6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.

6.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.

6.5 Every shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

6.6 (a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

(b) The operator shall keep the cab window clean so as to ensure clear vision at all times.

(c) The operator shall not operate the machine when persons in proximity may be endangered.

(d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

6.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

6.8 Before leaving the machine, the operator shall lower the bucket to the ground.

- 6.9 No person other than the operator or his helper so authorised in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any unauthorised person to ride on the machine.
- 6.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.
- 6.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.
- 6.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.
- 6.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

7.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS

7.1 Every truck/tipper shall be provided with following safety features:

- (a) efficient fail-safe service brake, and a parking brake,
- (b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,
- (c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,
- (d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,
- (e) a substantially strong cabin guard extension over the driver's/operator's cabin,
- (f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position
- (g) rear view mirrors of adequate size on either side of the vehicle,
- (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,
- (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
- (j) efficient horn & side indicator lights;
- (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours,
- (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/parked on haul road or in operational area of other trucks/tippers,
- (m) retro reflective reflectors on all sides,
- (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,

- (o) propeller shaft guard,
- (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
- (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
- (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,

7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

7.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.

7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.

7.5 (a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

- (i) that all brakes, speed retarder, and steering system are in proper working order;
- (ii) that proper seat and seat belt is provided on driver's/operator's seat
- (iii) that all safety features and warning devices are in working order;
- (iv) that rear view mirrors are provided;
- (v) that all lights are in working order, if the vehicle is required to work after day-light hours.

(b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

(c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.

(d) The driver shall keep the cab window clean so as to ensure clear vision at all times.

(e) The driver shall ensure that parking brake is on, before stopping the engine.

(f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.

(g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

(h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.

(i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.

(j) The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

(k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

(l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

(m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.

7.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.

7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.

7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

8.1 The stability test of HEMM shall be carried out at least once in year and after every major overhaul by an independent agency.

8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.

8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.

8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of

such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

9.0 TESTING OF BRAKES

9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(a) **SERVICE BRAKE TEST:** The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST:** The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

9.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

9.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos. 36/1972, 03/1981 and 04/2012 i.e. Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300 RPM, 1200 RPM and 1000 RPM respectively.

10.0 PROTECTIVE EQUIPMENT

10.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

11.0 PRECAUTIONS AGAINST DUST

11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.

11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

13.0 GENERAL

13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

14.0 Please note that this permission is subject to the following additional conditions:

14.1 In the event of any change in the circumstances connected with this permission/exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106 (2) (b) of MMR, 1961, only, without prejudice to any other provisions of law which may be or may become applicable at any time.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

15.0 Unless renewed, this permission/relaxation shall be valid for a period of 5 (five) years from the date of issue of this letter or validity of lease period whichever is earlier.

Your Faithfully
SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

True copy
[Signature]

(5)

(ऊपर अभिष्टि अनुसूची)

भाग-1

खनन पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जनपद-सोनभद्र में तहसील-ओवरा अन्तर्गत ग्राम-बिल्ली मारकुण्डी स्थित आराजी संख्या-5006क रकबा-3.400 हेक्टेयर, जो यहां संलग्न नक्शे में चिन्हित है और उसे लाल स्याही से रजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :-

उत्तर: आराजी संख्या-4968 एवं 4969 की सीमा।

दक्षिण: आराजी संख्या-4949मि० का सीमा।

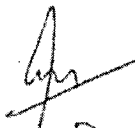
पूरब: आराजी संख्या-5006मि० का शेष भाग।


पश्चिम: आराजी संख्या-4960 एवं 4952 की सीमा।


अक्षांश (Latitude) व देशान्तर (Longitude)			
'N' Pillar		'E' Pillar	
A	24°28'50.91"N	A	83° 0'53.34"E
B	24°28'47.06"N	B	83° 0'55.08"E
C	24°28'43.78"N	C	83° 0'53.35"E
D	24°28'44.70"N	D	83° 0'47.65"E
E	24°28'46.01"N	E	83° 0'47.75"E
F	24°28'46.61"N	F	83° 0'48.30"E
G	24°28'48.94"N	G	83° 0'48.62"E
H	24°28'50.51"N	H	83° 0'49.22"E
I	24°28'50.46"N	I	83° 0'50.24"E
J	24°28'51.26"N	J	83° 0'51.42"E

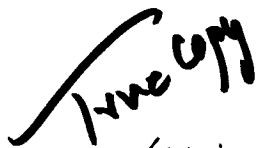
और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

....6...


ज्येष्ठ खाना अधिकारी
सोनभद्र


अपर जिलाधिकारी
(वि०/रा०) सोनभद्र


जिलाधिकारी
सोनभद्र


Jyeshtha Khanna

Annexure-R/II (Colly)

कार्यालय प्रभागीय वनाधिकारी, कैमूर वन्य जीव प्रभाग, मिर्जापुर।
पत्र संख्या-2246/33-1 दिनांक, मिर्जापुर, जनवरी 29, 2021.
सेवा में,

खान अधिकारी
सोनभद्र।

विषय: अनापत्त सोनभद्र स्थित बालू/गोरम/गिट्टी/बोल्डर के क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में
साम्मिलित किये जाने का समन्वय में।

संदर्भ: आपका पत्रांक 285/खनिज/2020-21 दिनांक 15-1-2021.

महोदय,

उपरोक्त विषयक संदर्भित पत्र के साथ संलग्न सूची के क्रम में अवगत कराना है कि
प्रस्तावित क्षेत्र ओबरा वन प्रभाग के कार्यक्षेत्रान्तर्गत पड़ता है, इसलिए खनन राकिया आरम्भ किये
जाने से पूर्व ओबरा वन प्रभाग से अनापत्ति प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा। सूची में
प्रस्तावित 30 क्षेत्र जो कैमूर वन्य जीव विहार के इकोसेन्सिटिव जोन की सीमा से बाहर है, जिसे
संलग्नकर प्रेषित की जा रही है।

संलग्नक:- उपरोक्तानुसार।

भवदीय

(आशुतोष जायसवाल)

प्रभागीय वनाधिकारी

कैमूर वन्य जीव प्रभाग, मिर्जापुर।

संख्या-2246/33-1 समदिनांक।

प्रतिलिपि प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु
प्रेषित।

(आशुतोष जायसवाल)

प्रभागीय वनाधिकारी

कैमूर वन्य जीव प्रभाग, मिर्जापुर।

वन विभाग से सम्बन्धित विवरण

क्र.सं.	जनपद का नाम / तहसील	ग्राम का नाम	खण्ड सं० / गाटा सं०	कुल क्षेत्रफल (हे० मे०)	क्षेत्र का जीपीएस कोऑर्डिनेट
1	2	3	4	5	6
1	सोनभद्र / ओबरा	वरहगोरी	4 / 385	17.000	24°28'9.41"N, 83°13'34.50"E 24°28'0.44"N, 83°13'35.08"E
2	सोनभद्र / ओबरा	भगवा	1 / 1511	12.146	24°32'11.25"N, 82°59'18.86"E 24°32'4.71"N, 82°59'28.82"E
3	सोनभद्र / ओबरा	भगवा	2 / 1511	12.146	24°32'2.93"N, 82°59'27.23"E 24°31'53.16"N, 82°59'34.37"E
4	सोनभद्र / ओबरा	भगवा	3 / 1	12.146	24°32'25.01"N, 82°59'0.70"E 24°32'16.62"N, 82°59'23.25"E
5	सोनभद्र / ओबरा	भगवा	4 / 1	12.146	24°32'16.62"N, 82°59'23.25"E 24°32'10.24"N, 82°59'40.40"E
6	सोनभद्र / ओबरा	सरानई	221च	36.500	24°28'19.25"N, 83°10'8.28"E 24°28'6.58"N, 83°10'8.69"E
7	सोनभद्र / ओबरा	भगवा	18ख, 19ख	1.822	24°32'3.79"N, 82°59'35.05"E 24°32'2.43"N, 82°59'40.93"E
8	सोनभद्र / ओबरा	भगवा	15ख, 16, 17ख, 17ग	1.0120	24°32'4.42"N, 82°59'30.39"E 24°32'4.39"N, 82°59'33.31"E
9	सोनभद्र / ओबरा	भगवा	15अ, 20ग	6.5750	24°32'2.22"N, 82°59'42.03"E 24°31'57.98"N, 82°59'46.36"E
10	सोनभद्र / ओबरा	भगवा	3, 4ख, 5	1.164	24°32'12.67"N, 82°59'10.55"E 24°32'10.78"N, 82°59'16.40"E
11	सोनभद्र / ओबरा	भगवा	6क, 6ग	1.4920	24°32'12.22"N, 82°59'5.10"E 24°32'9.50"N, 82°59'11.65"E
12	सोनभद्र / ओबरा	अगोरी खास	291, 292, 294	1.587	24°33'50.67"N, 82°57'9.98"E 24°33'51.87"N, 82°57'13.28"E
13	सोनभद्र / ओबरा	अगोरी खास	298, 299क, 300क, 301, 302क, 302ख, 305ख, 303, 304, 305क, 305क, 307	1.2790	24°33'44.73"N, 82°57'11.35"E 24°33'44.57"N, 82°57'16.44"E
14	सोनभद्र / ओबरा	अगोरी खास	308क, 309क	1.5050	24°33'42.01"N, 82°57'11.51"E 24°33'41.73"N, 82°57'16.69"E
15	सोनभद्र / ओबरा	अगोरी खास	370, 371, 374, 375, 376, 377		24°33'33.26"N, 82°57'14.54"E 24°33'33.14"N, 82°57'17.94"E

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			378		
16	सोनमद्र / ओबरा	अगोरी खास	387, 388, 389, 390, 391	3.833	24°33'27.77"N, 82°57'12.05"E 24°33'27.43"N, 82°57'19.13"E
17	सोनमद्र / ओबरा	अगोरी खास	415, 416, 417, 418, 419, 420, 422, 423, 424, 425, 426	2.731	24°33'19.45"N, 82°57'17.72"E 24°33'19.65"N, 82°57'21.48"E
18	सोनमद्र / ओबरा	अगोरी खास	829ख, 858 / 829, 833, 834, 835	1.285	24°32'44.66"N, 82°57'56.20"E 24°32'45.01"N, 82°57'59.24"E
19	सोनमद्र / ओबरा	अगोरी खास	313, 314	2.080	24°33'38.51"N, 82°57'11.16"E 24°33'38.82"N, 82°57'17.01"E
20	सोनमद्र / ओबरा	खेवन्धा	164, 169, 241	1.0250	24°31'13.53"N, 82°58'41.57"E 24°31'14.20"N, 82°58'45.18"E
21	सोनमद्र / ओबरा	खेवन्धा	161, 162क	1.124	24°31'7.31"N, 82°58'39.09"E 24°31'8.12"N, 82°58'41.65"E
22	सोनमद्र / ओबरा	बिल्ली मारकुण्डी	4478छ	1.800	24°28'25.03"N, 83° 1'13.16"E 24°28'23.23"N, 83° 1'17.68"E
23	सोनमद्र / ओबरा	बिल्ली मारकुण्डी	5006क	3.500	24°28'52.18"N, 83° 0'52.74"E 24°28'47.06"N, 83° 0'55.08"E
24	सोनमद्र / ओबरा	बिल्ली मारकुण्डी	4949ख	6.800	24°28'44.31"N, 83° 0'49.67"E 24°28'40.02"N, 83° 0'49.89"E
25	सोनमद्र / ओबरा	बिल्ली मारकुण्डी	5593छ	1.370	24°29'11.57"N, 83° 0'18.65"E 24°29'9.94"N, 83° 0'17.63"E
26	सोनमद्र / ओबरा	बिल्ली मारकुण्डी	5546, 5548, 5549, 5550ख 5560ख	1.451	24°29'0.42"N, 83° 0'6.46"E 24°28'59.20"N, 83° 0'6.36"E
27	सोनमद्र / ओबरा	बिल्ली मारकुण्डी	5302, 5303, 5304, 5305, 5306, 5308, 5309क,	3.109	24°28'59.83"N, 83° 0'46.64"E 24°28'52.86"N, 83° 0'46.70"E

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28	सोनमद / ओबरा	विल्ली मारकुण्डी	8310 5311 5312क. 5313 5314क. 5316क. 5321 5317 5317 5319 5322क. 5338क. 5333 5320 5335 5340क. 5334	2.629	24°28'57.72"N, 83° 0'40.90"E 24°28'53.61"N, 83° 0'42.25"E
29	सोनमद / ओबरा	विल्ली मारकुण्डी	5594क. 5598क. 5597क. 5597क.	1.324	24°29'11.98"N, 83° 0'10.91"E 24°29'17.29"N, 83° 0'8.04"E
30	सोनमद / ओबरा	विल्ली मारकुण्डी	5472क. 5473 5474 5475 5476	1.832	24°28'51.42"N, 83° 0'18.82"E 24°28'53.33"N, 83° 0'16.93"E

उपरोक्त क्षेत्र केंचूर वन्य जीव वन प्रभाग के इको सेन्सिटिव जोन की परिधि के बाहर स्थित है।

[Signature]
2-5/10/21
स्थान अधिकारी
सोनमद।

[Signature]
प्रभागीय वन्य अधिकारी
केंचूर वन्य जीव वन प्रभाग
भोजपुर

केंचूर वन्य जीव वन प्रभाग के इको सेन्सिटिव जोन के बाहर है।
केंचूर वन्य जीव वन प्रभाग के इको सेन्सिटिव जोन के बाहर है।
केंचूर वन्य जीव वन प्रभाग के इको सेन्सिटिव जोन के बाहर है।

[Signature]
Khai

[Signature]
वन्य जीव प्रशासक
केंचूर वन्य जीव विहार
बक, (सोनमद)

कार्यालय जिलाधिकारी सोनभद्र

(खनिज अनुभाग)

संख्या: खनिज/डी0एस0आर0/2024/25

दिनांक 17/02/2024

प्रेस विज्ञापित

सर्वसाधारण को सूचित किया जाता है कि निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ के पत्र सं0-2182/एम0 228/खनिज नीति-2017 डी0एस0आर0 दिनांक 12.02.2024 द्वारा संयुक्त समिति SEAC/SEIAA द्वारा तैयार की गयी Standard Operating Procedure (SOP) के आधार पर जनपद में जिला सर्वेक्षण रिपोर्ट में विद्यमान उपखनिज क्षेत्रों का Updation/Modification कर ड्राफ्ट जिला सर्वेक्षण रिपोर्ट के अनुमोदन हेतु राज्य स्तरीय पर्यावरण संघात प्राधिकरण (SEIAA), लखनऊ के समक्ष प्रेषित किये जाने के निर्देश दिये गये हैं।

उक्त के क्रम में गठित तकनीकी समिति द्वारा स्थलीय/अभिलेखीय परीक्षणोपरान्त जनपद में उपलब्ध उपखनिज गिट्टी/बोल्डर (डोलो स्टोन/ग्रेनाइट/सैण्ड स्टोन) के 101 खनन क्षेत्रों का Updation/Modification कर ड्राफ्ट जिला सर्वेक्षण रिपोर्ट तैयार की गयी है, क्षेत्रों का विवरण निम्नवत् है :-

क्र0 सं0	जनपद	तहसील	ग्राम का नाम	गाटा संख्या	कुल क्षेत्रफल (हे० में)
अ-	जिला सर्वेक्षण रिपोर्ट में पूर्व से विद्यमान खनन क्षेत्रों का विवरण :-				
1	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	7423क, 7424क, 7425ख, 7416, 7426, 7417मि०, 7418मि०, 7419मि०, 7420क, 7421क, 7425क	1.501
2	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	4875, 4876, 4866, 4867	1.032
3	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	5414ग	1.388
4	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	5471, 5472क, 5424, 5425, 5426, 5427क, 5428, 5429	2.019
5	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	4509क, 4510क, 4581, 4598, 4604 व 4605	1.214
6	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	5405ख, 5406, 5407क, 5411	1.615
7	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	5463, 5465, 5466, 5467क, 5552ख	3.059
8	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	7572क, 7572ख, 7546ख, 7564ख/2, 7573क/1	0.991
9	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	4419ख, 4419ग, 4422क मि०, 4416क, 7576, 7577ख, 4420मि०	1.967
10	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	5374, 5375मि०, 5377मि०, 5378मि०	1.113
11	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860मि०, 4771, 4772, 4780, 4782, 4784, 4845, 4815मि०, 4816मि०, 4817मि०, 4818मि०, 4853मि०, 4820मि०, 4810मि०	3.557
12	सोनभद्र	ओबरा	बिल्ली मारकुण्डी	7364ग/1, 7367, 7368, 7369, 7371क, 7372क, 7377क, 7378घ	1.132

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13				5381मि 5387 5389क 5389मि 5390मि	0890
14				4860क 4810	1036
15				4826	1012
16	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	4822 4825 4839 4839 4840 4841मि 4842क	3239
17	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	5355क 5359 5361 5363क 5351क 5352 5353 5354 5362 5355मि 5356 5357मि मि 5351मि	2947
18				7586 7590 7584	0744
19				3575 मील -10 7347क	0890
20	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	4920मि 4921 मि 4922 मि 4923 4934	1060
21				4937मि 4924मि	
22				7536ग मि (खण्ड-1)	4970
23				7536ग मि (खण्ड-3)	2450
24	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	7536ग मि (खण्ड-2)	4000
25	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	7536ग मि (खण्ड-4)	4000
26	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	4478छ	2200
27	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	7536ग मि	4900
28	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	4949ख	5380
29	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	5006क	34000
30	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	4949ख	63000
31	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	4860ग/1 4862ख 4869 4870ख 4873क/1 4873ख 4874क/1 4874ख 4876ख 4874ख/1 4876ख/1 4875 4876क	24401
32	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	5430क 5430ख 5470 5469ख 5431क 5431ख 5468ख	15040
33	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	5472ख 5473 5474 5475 5476	16320
34	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	7407ड	1000
35	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	5480मि 5423 5479 5478	1935
36	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	5432	1162
37	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	5516मि 5517मि 5518 5519मि 5521 मि 5521ख 5522मि 5529ख मि 5530 5523	28797
38	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	5534 5535 5536 5537ख 5537ग 5538	
39	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	7410क 7409 7402क 7403क 7404 7405ख	2010
40	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	7405क 7406क	1383
41	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	4836	1800
42	सोमनाथ	ओबरा	बिल्ली मारकुण्डी	454 460 461क 461ख	1100

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41				145/14	1158
42				744	1174
43				40/11/4 42/11/4 42/11/4	1126
44				41/1/4	1151
45				257	1157
46				941/3	1188
47				314 937/3 116/3/340	1124
48				941/3	1128
49				451/3	1118
50	सांगमड	श्रीवंग	गंदरा	252/3 250 247 249 243क 243र 246क	4450
51	सांगमड	दुडी	बखमन्दा	249क, 249/3 249ग 249र	4455
52	सांगमड	दुडी	नीगाडुआ	1028अ, 1030अ, 1030ग, 1030र	1670
53	सांगमड	दुडी	बखमन्दा	2ग	4352
54	सांगमड	दुडी	बखमन्दा	147क, 147र, 147ग	2395
55	सांगमड	दुडी	नीगाडुआ	220क 220क मि 220र	3803
56	सांगमड	दुडी	कवाक	119क, 212क	1940
57	सांगमड	रावटसगाज	सुकृत	647र	1133
58	सांगमड	रावटसगाज	सुकृत	30/23	10117
59	सांगमड	रावटसगाज	सुकृत	21/20/1	25100
60	सांगमड	रावटसगाज	सुकृत	30/59	97284
61	सांगमड	रावटसगाज	सुकृत	11/1मि	10928
62	सांगमड	रावटसगाज	सुकृत	282मि खण्ड-2	20234
63	सांगमड	रावटसगाज	सुकृत	281/40, खण्ड-1	19829
64	सांगमड	रावटसगाज	सुकृत	282मि, खण्ड-3	16187
65	सांगमड	रावटसगाज	सुकृत	282मि खण्ड-1	25090
66	सांगमड	रावटसगाज	सुकृत	281/40, खण्ड-2	29328
67	सांगमड	रावटसगाज	सुकृत	310/4, खण्ड-2	19829
68	सांगमड	रावटसगाज	सुकृत	30/71	12545
69	सांगमड	रावटसगाज	सुकृत	30/73	35127
70	सांगमड	रावटसगाज	सुकृत	30/49	05058
71	सांगमड	रावटसगाज	सुकृत	340/1	15054
72	सांगमड	रावटसगाज	सुकृत	312/1	12140
73	सांगमड	रावटसगाज	सुकृत	312/1	13210
74	सांगमड	रावटसगाज	सुकृत	295/1/2, खण्ड-2	15200
75	सांगमड	रावटसगाज	सुकृत	295/1/2 खण्ड-3	28328
				310/4	
				खण्ड-1	

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1	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	4966	25900
2	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	4967	20230
3	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	4968	1090
4	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	4969, 4970, 4971, 4981, 4982, 4983, 4984	
5	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	4985, 4986, 4987, 4988, 4989, 4990, 4993, 4994, 4995, 4996, 4997, 4998, 4999, 5000, 5001, 5002, 5238ख, 5242	1560
6	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	4950, 4951, 4952, 4953, 4954ख, 4955, 4956, 4958, 4960	13900
7	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	5219, 5225, 5218, 5220, 5221, 5223ख, 5230	
8	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	5231, 5232क, 5222, 5226, 5227, 5228, 5229, 5234, 5215ख, 5216, 5217, 5233, 5235	1850
9	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	362, 366, 421ख	3027
10	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	353क, 362, 423ग, 355क, 423ख, 7412क, 7413क, 7415ख, 7414क, 7412ख	2000
11	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	7413ख, 7414ख, 7415ख/1, 7412ग, 7413ग, 7414ग, 7415ख/2	1037
12	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	7612, 7614क, 7613क, 7613ख, 7583मि0	1100
13	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	5309क, 5311, 5310, 5312क, 5314क, 5314ख, 5324ख, 5325, 5326	1530
14	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	4783, 4785, 4786, 4787, 4811, 4812, 4813	13800
15	सोनमद्र	दुद्धी	बरवाटोला	1028झ, 1030ज, 1030ग, 1030ख,	4465
16	सोनमद्र	दुद्धी	बरवाटोला	1028क, 1028ड, 1028ड, 1028चमि0, 1028ज, 1027	34290
17	सोनमद्र	दुद्धी	करमघटटी	781ख, 783ग, 783घ, 787ग, 787ख, 692, 784	51460
18	सोनमद्र	रावईरमण	सुकृत	281/31	12650
19	सोनमद्र	रावईरमण	सुकृत	295/2	12650
20	सोनमद्र	रावईरमण	सुकृत	30/45, 30/46 मि0, 30/65 मि0, 30/45 मि0	19700
21	सोनमद्र	रावईरमण	सुकृत	30/51 मि0	1200
22	सोनमद्र	रावईरमण	सुकृत	30/51 मि0	1200
23	सोनमद्र	रावईरमण	सुकृत	18/3मि0	1050
24	सोनमद्र	रावईरमण	सुकृत	21/13	1250
25	सोनमद्र	रावईरमण	सुकृत	18/1मि0	12640
26	सोनमद्र	ओबरा	बिल्ली मारकुण्डी	4798ख, 4799ख, 4800ख, 4801, 4802, 4804क, 4804ग, 4805, 4866ख	1820

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22	सोनभद्र	ओकर	वि.सं.प.स.सं.सं.	755/100, 755/100, 755/100, 755/100	22
23	सोनभद्र	ओकर	करगरी	1423/10	23

उक्त सूचना जनपद सोनभद्र की वेबसाइट sonbhadra.nic.in पर आम जनमानस के आपत्ति/सुझाव प्रकट करने के लिए कालयोजना एवं अवधि निम्नानुसार सम्पादित की जायेगी

पेरा विज्ञापित

दिनांक 21 /09/2024

(विज्ञापित का प्रकाशन)

आपत्ति/सुझाव की अवधि

दिनांक 21 /09/2024 से दिनांक 20 /10/2024 तक

(30 दिवस हेतु)

उपरोक्त दिनांक पर आमजनमानस आपत्ति/सुझाव को उपरोक्त निर्धारित अवधि में पब्लिक डोमेन में दिनांक 20/10/2024 तक जम्हाउण्ड, सोनभद्र में प्रस्तुत कर सकते हैं।

(बद्री नाथ सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रक व तददिनांक:

प्रतिलेख :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ।
- 2- निदेशक, जनसम्पर्क एवं सूचना निदेशालय उ0प्र0, लखनऊ को इस आशय के साथ प्रेषित की जनपद सोनभद्र में सर्वाधिक प्रसारित समाचार पत्रों में से किसी दो समाचार पत्रों में उक्त विज्ञापित प्रकाशित कराये जाने हेतु आवश्यक कार्यवाही करने का कष्ट करें।
- 3- जिला सूचना विज्ञान अधिकारी, सोनभद्र को इस निर्देश के साथ प्रेषित कि उपरोक्त सूचना को जनपद की वेबसाइट sonbhadra.nic.in पर आम जनमानस के आपत्ति/सुझाव हेतु पब्लिक डोमेन में दिनांक 21/09/2024 से 20/10/2024 तक रखना सुनिश्चित करें।

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जिलाधिकारी,
सोनभद्र।

(Handwritten signature)

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NCT OF DELHI COURT FEE
DLCT281504312409K
26-SEP-2024



C.C. No.

FIR No.

U/S

P.S.

IN THE COURT OF Principal Judge, National Green Tribunal, New Delhi

Suit / Appeal No. O.A. 1050/2024 JURISDICTION OF 202

In re :- Ritisha GOND

Plaintiff(s) Or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

Union of India & Ors. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these present shall come that I/ We Ram Anrey Agrahari S/o. Hari Ram Agrahari R/o. 79, Chudi Gali, OBRA, Sambhadra, U.P. - 231215

The above named Respondent No. 15 (Radhe Radhe Enterprises) hereby appoint

"SHRIPAD" Law Firm
Vivek Kumar Verma | Prabha Sharma | Roshini
D/287C-C/2009 | | D/2039/2012
9910307300

(herein after called the advocate/s to be my/our Advocate in the above-noted case authorize him-
To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried
or heard and also in the appellate court including High court subject to payment of fees separately for us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for
executions review, revision, withdrawal, compromise or other petitions or affidavits or other
documents as may be deemed necessary or proper for the prosecution of the said case in all its
stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or
disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to
do all other acts and things which may be necessary to be done for the progress and in the
course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby
conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/ We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or
his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

And I/We undertake that I/ We or my/our duly authorised agent would appear in court and all hearings
and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of
the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive
and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be
paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the
same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is
paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for
more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have
been understood by me/us on this day of 202

Accepted subject to the terms of the fees RAMASRAY AGRAHARI

ADHAR No - 776129366200 Ram Anrey
Client Client

I identify the Signature/Thumb Impression of the Below Mentioned Person,
Who Has been Signed in my presence. The Client.

Vivek Kumar Verma
Roshini
Prabha
Advocate

1395363